Bikaner, Dr. A Krishnaswami and the Mover, with instructions to report by the 12th August, 1957"

The motion was adopted

EXPENDITURE TAX BILL

The Minister of Finance (Shri T. T. Krishnamachari): I beg to move that the Bill to provide for the levy of a tax on expenditure be referred to a Select Committee consisting of Shri Asoke K Sen, Shri H C Heda, Shri Prafulla Chandra Borooah, Shri R Jagannath Rao, Shri Muhammed Khuda Bukhsh, Shri Narendrabhai Nathwani, Shri Shivram Rango Rane, Shri Anand Chandra Joshi, Dr G S Melkote, Shri G S Musafir, Shri G D Somani, Shri Radheshyam Ramkumar Morarka, Shri Feroze Gandhi, Shri C D Pande, Shri Tribhuan Narayan Singh, Shri R M Hajarnavis, Shri M R Krishna, Shrimati Tarkeshwari Sinha, Dr Ram Subhag Singh, Shri Nemi Chandra Kasliwal, Shri Saif F B Tyabji, Shri Fatehsinhrao Pratapsinhrao Gaekwad, Shri K Periaswami Gounder, Shri B R Bhagat, Shri U Srinivasa Malliah, Shri N G Ranga, Shri T C N Menon, Shri Prabhat Kar, Shri Bimal Comar Ghose, Shri Laisram Achaw Singh, Shri R K Khadilkar, Shri M R Masani, H H Maharaja Sri Karni Singhji of Bikaner, Dr A Krishnaswami and the Mover with instructions to report by the 12th August, 1957

The primary object of this Bill, which seeks to impose an annual tax on personal expenditure above a prescribed level, is to put a check on ostentatious expenditure and to promote savings, and also in fact put a check on ostentatious expenditure and to raise the standard of living of the people It also forms a significant part of an integrated tax structure which is now proposed. Besides fulfilling the need for a more equitable tax system, appropriate to the structure of society which we have in view the proposals for taxing excessive expenditure and wealth would make the tax system better fitted to tackle evasion of Income-tax

Though this Bill is to come into force from 1st of April, 1958, it is desirable for a variety of reasons that this Bill should be passed in this session For one thing, the tax-paying public would know what exactly are the implications of this tax It would also give enough time for necessary administrative arrangements to be made

The discussions that have taken place in this House and elsewhere since the introduction of this Bill have shown that there is general agreement with the broad objectives of the Bill, though a good many suggestions have been made for modifications here and there I have been I have carefully examined the various suggestions made While the basic scheme of the tax has to remain as it is, it should be possible to make suitable alterations to improve the structure of the Bill

The provisions of the Bill as proposed are now fairly well known and I do not propose to repeat them here I shall confine myself to suggesting some of those matters to which the Select Committee may profitably apply its mind Apart from a number of procedural matters and suggestions to clarify the meaning of some of the provisions, the main points that I have in mind for drawing the attention of the Select Committee are the following

Hon Members during the earlier discussions had pointed out the inconsistency of the proviso to clause 3 of the Expenditure Tax Bill which restricts the liability only to persons whose total income under the Income-tax Act exceeds Rs 60,000

I had mentioned that I was aware of this discrepancy, but I thought that for the purpose of evolving a suitable definition, it was better to leave it to the Select Committee and its cumu-

[Shri T T Krishnamachari]

lative wisdom to that task Meantime, I have given very careful consideration to this matter and I feel that this proviso has to be changed or dropped For expenditure tax purposes the income should not be the decisive criterion For, if that is so, expenditure from assets from wealth, will not come within the mischief of the Act

The Committee may, therefore, consider dropping this particular proviso If this is agreed upon, it would follow that the only criterion for determining the assessibility of a person to expenditure tax would be his annual expenditure on personal consumption This being now the sole criterion, the Committee might like to reconsider the present Tax-free limit In the Bill we have provided a basic allowance for an individual including his wife of Rs 24,000 It would have been Rs 36,000 if the proviso to clause 3 was accepted Similarly for the karta of a Hindu undivided family and his wife a similar allowance is conceded, and an allowance of Rs 5,000 for each dependent or member of the family Some adjustment in this scheme of basic allowance will be necessary In my view instead of the present limits of Rs 24,000 for each individual and his wife and Rs 5,000 for each dependant subject to a ceiling perhaps of Rs 36,000 or Rs 34,000 as it would have been, it would be better to suggest to the Select Committee that the limit should be raised to Rs 30,000 for the individual with a wife and one dependant Whether he has a wife or not and whether he has a dependant or not, and even if he has a dependant and wife he will have a limit of Rs 30,000 For each additional depandent allowance may be Rs 5,000 subject to a ceiling In my view the ceiling ought to be Rs 35,000 allowing for one wife and one dependant Corresponding modifications should be made in the case of Joint Hindu families, that is to say, if the proviso to clause 3 is accepted, then the ceiling would have been Rs 36,000

Now we propose a ceiling of Rs 35,000, assuming that a person has got a wife and 2 children Otherwise, it will be only Rs 30,000 That is a matter for the Select Committee to examine

It has also been represented that these minima would operate harshly on particular individuals whose normal expenditure is much higher, and who have commitments already on which they have been spending We have been told that it would be difficult for them to immediately change over It may be that the Select Committee may be able to consider this matter of allowing some time for change over by fixing a higher ceiling in the case of people who could show that in the three previous years they were spending much more money than the present limit bringing it down by Rs 5 000 every year provided that whatever ceiling you fix, the net expenditure over that ceiling or slab would be attracted when they spend beyond that figure It may also be necessary in certain cases to provide for certain traditional religious, charitable commitments I hope that the warning mentioned by the hon Member, Shri Raju relates to this There may be certain commitments and if the commitments are proven, until such time as we are able to tighten up these charitable endowments, some kind of a provision ought to be made

There is also some change called for in the allowances in the case of non-Indian citizens residing inside India In a majority of cases, by the very nature of conditions in which they work, earn and spend, they are obliged to spend, inevitably, in their home countries on items like the education of children, etc In any event, there will be no check on their saving and remitting their money abroad If they remit moneys abroad and invest it, their income will be taxed by the

Indian income-tax; they will also get double income-tax relief. In such cases, there will be no harm in allowing an extra allowance for the sake of their expenditure abroad. It would really be more or less a national concession excepting that it would avoid looking into their accounts to that extent.

Apart from these changes of substance, some amendments of a minor nature also appear necessary. They are mostly of a procedural character and it is not necessary for me to go into those details at this stage.

I have been told that the expenditure tax is not as tight as the wealth tax. There are a number of loopholes that have to be plugged much more than in the wealth tax where the changes that are necessary are comparatively small. I am sure we will have the benefit of the remarks of the hon. Members here before we go to the Select Committee. When the Bill comes from the Select Committee, the House will have ample opportunity to discuss the Bill, as it emerges from the Select Committee.

But, I would like to point out, in all humility, to the hon. Members that this tax is something which is new. It is not a question of copying from here or there. It seems to us, to those who have been familiar with the tax structure in this country that it is particularly fitted so far as this country is concerned and we can achieve our objectives by means of this tax. Undoubtedly certain scrutiny of the personal expenditure would result without which it is not possible.

It has been mentioned that the very idea of an expenditure tax is something that goes against the provisions of the Constitution—the personal liberty of the individual. But, I am sure that this view would be rejected not merely by the House but also by the people who can decide on a matter like this.

But, in operating this measure, we have to be fairly careful. While we should not allow any income to escape, we must also understand that the income is not the main thing for this tax because if we do not get income from this tax we get it from the other side. If a person does not pay the expenditure tax, that means he does not spend. Money is available for the community by way of savings. Wealth is created which will attract wealth tax. More money is available which will have to go into institutional investment. Once we know what is the money that is saved, there will be no difficulty in putting it in institutional investment. The operation of it will undoubtedly take time and we cannot see the results in a year or two.

If somebody says: what is it that you are going to get out of this tax; you are going to get only Rs. 10 crores. I shall be disappointed if I get Rs. 10 crores. It means that the purpose is not served and that people go on spending. If I get more money out of dividend tax, when I intend dividend tax to be dividend restraint tax, the purpose is partly defeated. Similarly, I hope that in course of time people will agree that they should not spend more than Rs. 30,000. Ultimately, if everybody spends only Rs. 30,000, we may not get this tax. But, the tax will nevertheless be necessary as a restraint on conspicuous consumption.

A question was put to me by an hon. friend. He laughed; probably he thought that I did not understand its implications. He asked whether we are going to put a check on buildings during the Plan period? I said: no. That is my understanding of the question. We will have to start buildings. We shall be producing enough cement and probably enough steel by 1959. They will have to start the construction of public buildings and private buildings for housing the middle-classes and the low income groups. While I have put a check on buildings today, it is only to take time over it. If somebody comes and says that he has to build a public building, I am prepared to allow him to go and lay

[Shri T T Krishnamachari]

the foundation. I ask him to be ready for building later on in 1959 Similarly, if somebody comes and says I am going to start clearing the slums, I give my immediate permission It will take him a year or two to acquire the land and develop it Like this, we have to prepare for action, for the construction of public buildings and buildings for low income groups Certain amount of money will have to be spent in very desirable directions, it should not be spent in undesirable directions If it is not spent we would not get the tax Supposing we get Rs 10 crores, the original purpose is not served but we get this income all the same It may be a compensation That is how I have to look at it That is what I would suggest to the hon Members

In this particular context I am not in a position to lay down that this is the right thing Another person may say that this is right, I am not in a position to say that he is not right But, it is a new tax All such taxation, to some extent, is abnormal Human system resents a foreign body Similarly, it does not like taxes If you want a tax, you have to give that in little doses I would suggest the scheme that we have envisaged probably with certain revisions The Select Committee would perhaps make it acceptable

Again, as I have said yesterday pepole who do not spend Rs 30,000 complain against the expenditure tax May be, people who have a net income of Rs 30,000 would be asked but that is where the check on tax evasion comes We have to extend the area of scrutiny I do not think that it is the common man again If an officer gets Rs 3,000, he is still out of it Even a man getting Rs 4,000 is out of it If his net income is of the order of Rs 2,400 per month, allowing for provident fund deductions, etc it will come a little lower and he will not reach that level at all. Probably a very small percentage—about a quarter per cent of the people may come in and the 99 75 per cent of the people should not at all raise any voice of protest against this We shall be careful both in the administration and the evolving of the tax and shall make the people of the country accept this new tax by giving it to them in doses which they can assimilate That is all that I want to say at this stage

Mr. Speaker: The montion is now before the House

Shri H. N. Mukerjee (Calcutta-Central) Mr Speaker, Sir, I wish I could congratulate my hon friend the Finance Minister without reservation for having pioneered an item of taxation like the expenditure tax, but I fear I cannot quite bring myself to do so

Shri T T. Krishnamachari: The question is enough

Shri H. N. Mukerjee: It is, of course, very good that he is attempting now to change the taxation structure of our country in order to make it more effective and equitable He has drawn heavily, as we all know, on Dr Kaldor's suggestions, and within limits he has shown a certain quality of courage and imagination but, unfortunately, it is still very far short of what is required in the context of today

Sir, you will permit me to make a few general observations before I go to the provisions of the Bill before us The Finance Minister, obviously, has a very great appreciation of the views of Dr Kaldor, but in his hands the Kaldor proposals have been so diluted that there is a serious danger of their becoming largely ineffective

This was seen specially in the case of the capital gains tax, which he introduced rather partially and timorously last winter It appeared that the Finance Minister's expectations of revenue on that score was about one-third of what Dr Kaldor had estimated, though even that perhaps has already proved an over-estimate, and that is due to the fact that there is

something wrong in the manner in which he tries to adapt the Kaldor proposals to the conditions of our country

Dr Kaldor had suggested an integral approach so that five taxes could go together The income-tax, capital gains tax, annual wealth tax, tax on personal expenditure and the general gift tax, all the five according to Dr Kaldor's suggestion, were to be assessed simultaneously on the basis of a single comprehensive return, which would then operate more or less mutually as a self-checking apparatus so that evasion could be minimised

I do not say for a moment that the Kaldor proposals are sacrosanct and that we should not to try to adapt them in the manner which we consider to be most in conformity with the interests of our country, but I do not know how the Finance Minister could come to the conclusion that a gift tax, a proper gift tax, is not needed at the moment

As a matter of fact, when in the last Parliament the Estate Duty Bill was being discussed it was pointed out—by us on this side of the House, I remember it very vividly—over and over again that unless there was a real check on the so-called gifts the Estate Duty would prove to be largely unavailing On that occasion the Government did not listen The Estate Duty which was originally estimated to bring in about seven crores every year to the Exchequer has hardly brought one crore to the Exchequer The gift tax, however, has been given the go-by, at least for some time to come by the Finance Minister

I very much like the Finance Minister these days when he professes a certain spiritual metamorphosis and talks quite enthusiastically about socialism and the hard core of the Plan I am very happy that he does so But I fear that his principal friends are still the big money interests whom he goes from time to time to meet in Calcutta, Bombay and other places I do not wish to reflect on any section of our community, but the business community, who figured in a question this morning, whom the Finance Minister met in Calcutta and Bombay, have, generally speaking, a knack of passing on the tax burden to other sections of the community But I do not see the Finance Minister energetic enough to try and see that between Government and those other poorer sections of the community there is a better relationship On the contrary, as far as relationship with the high and mighty business community is concerned no effort is spared in order to make that relationship very pleasant I do not mind that relationship being very pleasant, it ought to be so but, at the same time there should be effort to see to it that the integrated interests of the entire community are looked after

I wish the Finance Minister makes a special effort Now that the Plan is there it has got to be saved, it has got to be implemented properly Now it is in fact, in jeopardy because of the multi-pronged attacks coming to it from different quarters This is exactly the time when the Finance Minister should choose his friends a little more carefully He should meet less the representatives of the business community and more the representatives of the other sections of our people

Now Sir these spokesmen of the business community have already begun to squeal, but they should be told very straight by the Finance Minister—I must concede that sometimes he does do some plain speaking to these people—that quite apart from socialism which may not be on the agenda, fiscal policy today in any capitalist country which wants to preserve itself has got to try to remove inequalities It has got to be done This squealing which is coming from that quarter in regard to such items as wealth tax and expenditure tax should be disregarded, and these people should be made to understand that the country today is determined to achieve a socialist society, that we have set a terminus and beyond that terminus we are not

[Shri H. N. Mukerjee]

going to allow the predominance of private vested interests in the economy of India That is a matter on which there is entire agreement in this country as far as the people are concerned, and I wish the Finance Minister acts accordingly

Now, the country will not easily forget the Finance Minister, and the country will not also forgive the Finance Minister because in his budget he has tried to soak the poor by collecting nearly twice as much by additional indirect taxation as he is going to collect by way of direct taxation It is not only that he has soaked the poor also in regard to direct taxation he is keener on giving relief to the rich than to the lower income groups, particularly to the very rich he is generous

Inspite of the admitted difficulties regarding administration, the taxable minimum has been lowered so that the smaller fry can be netted I remember the former Finance Minister, Shri C D Deshmukh, saying in 1953 that too much of the income-tax department's time was being taken up by the relatively smaller assessments and if the number of such assessments could be reduced the department would be able to give greater attention to the case of the bigger assessees and improve the revenue from income-tax Now the Finance Minister has brought about a situation by which tons of paper will be wasted and a good deal of time of the income-tax staff will be unnecessarily spent in assessing the poor income earning elements of the population, while those who are at the top are getting a particular concession.

He has given rate relief to top income brackets in the current year by deferring the enforcement of the expenditure tax. This postponement of the enforcement expenditure tax to 1958 is something which I do not like I know that he has a defence and, perhaps, it might sound to be a very plausible defence. He might point out that income accruing this year will not be chargeable before next year. But I feel that is no defence. As a point of fact the business community and the few thousands of people who will come under the operation of the expenditure tax, with an year's handicap will make their own arrangements. Big money will put up its own defences They will call into the picture all kinds of people including chartered accountants, to whom the hon Minister for Commerce and Industry gave some advice the other day in Calcutta regarding the part which they take consciously or unconsciously in the task of evasion of income-tax. Now, all those people, the big money interests, would put up their defences and would try to see it that when 1958 comes, as few of them as possible will be assessable to the expenditure tax I feel that something could be done about it here and now A suggestion has been made, not by very radical people, but by a journal from Bombay with which the Finance Minister is very familiar, the *Economic Weekly*. It suggests that the personal expenditure tax might be introduced here and now without disturbing the existing super-tax, but the rates applying should be in the range of 5 to 50 per cent instead of 25 to 300 per cent It was suggested by Dr Kaldor that we could as soon as ever that is possible introduce the expenditure tax and at the same time, the super-tax rates should continue; but, because the super-tax rates continue, therefore the rate of expenditure tax for this particular year would be rather lower When we shall find out more facts in regard to the situation from next year, we shall raise the figures of the expenditure tax. That is a suggestion which I hope the Select Committee would consider. Though I really have not a great deal of optimism in regard to the matter, I beg to the Select Committee to give its mind properly to this matter. I feel that by postponing the enforcement of the expenditure tax, the Finance Minister has made the Bill to a certain extent self-defeating and

that is something which I am sure he would not like to do himself

Then again, the rates of the expenditure tax which he has proposed are very much lower than what Dr Kaldor had suggested Dr Kaldor had said himself in his report at page 5 that the rates that he had suggested might appear "unduly lenient" These are the exact words which he used Here is a person who is a right-winger in the Labour party in Great Britain, he is not a rabid left-wing enthusiast and he says that in India conditions, the rates which he has proposed might appear to be unduly lenient Now the Finance Minister beats them down even to very much lower figures I would say for example, that clause 3 exempts from the tax those with taxable annual incomes under Rs 60,000 Dr Kaldor suggested that Rs 40 000 should be the limit Personally I would like the Select Committee to put it even lower, say, Rs 30,000 That I think should be fair enough In regard to this Dr Kaldor had made certain obseavations m pages 46 and 47 of his reoort He says on page 47 of his report

> "If the exemption limit were put at Rs 6,000 per head and the maximum slab of 300 per cent were impsoed on expenditures in excess of Rs 30,000 per head, the liability to tax would extend to a considerably larger segment of the population and it would have a more powerful effect in restraining spending"

He adds that m Indian conidtions such effort to restrain spending and to increase public saving should be made very seriously I suggest that in the light of this, the rates of the tax mentioned in the schedule should be revised and the recommendations of the Kaldor report adapted to the conditions of our country should be sought to be more effectively incorporated in the provisions of this Bill

I feel also that clause 5 should be suitably examined and revised by the Select Committee This clause should be re-examined particularly in regard to the question of exemption from expenditure tax in certain cases Sub-clause (f) in particular needs to be changed, since we do not yet have a gift tax Dr Kaldor says that according to some observers, the expenditure of the upper classes in India amounts to over Rs 500 crores This is the figure much higher than the total of net incomes after tax of all income recipients with incomes of over Rs 10,000 Official figures about how much monev is spent by our top income-earners are not yet there, but here is an estimate which Dr Kaldor has made. The total, therefore, is likely to be very substantial if there is tolerably efficient administration I fear that the Finance Minister's efforts might founder on the rock of adminstration That is a rock which might appear to be the enemy number one as far as the suggestions are concerned and therefore I fear that the Finance Minister's good intentions, even when they are good, will very likely founder on the rocks of administration It is an irony of fate that the manner of Government's execution even of very good measures is usually such that they become absolutely ineffective or worse

For example, in regard to income-tax administration sometime ago m this House in the last Parliament, there was a full-fledged resolution and the Finance Ministry could not just brush it aside as unnecessary The question of evasion is referred to so often and Dr Kaldor's estimate of Rs 200 to Rs 300 crores is vivid in everybody's memory But quite apart from estimates, last year in this House we were told that—the answer was given sometime in September, 1956—the arrears of income-tax collection in this country amounted to Rs 180 crores Quite apart from evasion which is of a stupendous character, the sheer arrears amounted to Rs 180 crores That was the information supplied in this House in answer to a question Now there

[Shri H. N. Mukerjee]

are other things. There are the security vaults in Bombay, Calcutta and other places and the Government has told us over so many times that we do not even know what is the content of these security vaults. There are transactions made in the Turf Club of Calcutta and Bombay over racing and that sort of thing which are very fruitful sources of evading taxation and of avoiding payments legimitately due to the country.

In regard to this, I want to repeat again what I referred to earlier about the role of the auditors. The Minister of Commerce and Industry did a good thing in reminding the auditors in Calcutta that they should do something to rehabilitate their own reputation. I know some of them feel rather sore about it, but it is a matter of fact that unless the sharks of big business get the assistance of these people who know the ins and outs of income-tax evasion, unless expert assistance is given by lawyers, accountants and a whole set of others against whom comments have been made even by the members of the Income tax Investigation Commission, the big money interests cannot evade tax. I remember the Income-tax investigation Commission once remarking that some of those people who are looked upon as the leaders of society are taking part in the task of helping the evasion of payment of income-tax on a very large scale. Auditors must play their role and we know that in our country the deterrents against evasion are very weak. Dr Kaldor has referred to the question of deterrent measures in order to punish evasion. He has shown how to follow the British model, while if we look at the American way of running their income-tax administration, we can give deterrent punishment for those who are cheating the country by evading income-tax in the manner that they are doing so notoriously. Our methods of deterring and checking income-tax evasion are so bad. Therefore, somehting has got to be done about it.

That brings me to the fact of the treatment which we should afford to the income-tax staff. This is very relevant to his Bill because it is said that the present income-tax appartus will be expanded, but the pattern will remain the same and the new apparatus amplified as necessary will look after the collection of wealth-tax and expenditure-tax. What are we going to do about making our income-tax staff really efficient and really devoted to their duty? Dr Kaldor has suggested that we should pay them more. Personally, even though I generally consider that we should try to bring down salaries in conformity with our country's requirements, in the income-tax department if it becomes necessary, as it appears to be, to have a really efficient cadre composed of persons who can stand up to the big money-bags, surely we must pay the income-tax people a great deal more than we do at the moment. What I find is that when you get serious allegations against the topmost officials of the Income-tax Department, those allegations are usually not looked into properly. On the contrary, on the suspicion that information has leaked out because of the junior members of the staff having supplied such information to people outside, high up officials of the Income-tax Department take vindictive measures even against officers like Income-tax Officers (ITOs) who are courageous and honest enough to make proper assessments. Therefore, there should be an effort really to change the income-tax administration.

13 hrs.

In this connection I am reminded of the very remarkable difference in treatment which Government metes out towards those who are very high up in the tree as far as the administration is concerned and those who are low down the ladder. When the

Finance Minister went to Bombay, the income-tax employees wanted to see him; he had no time for them. But when the Managing Director of the State Bank of India resigns in a huff because he did not like certain things said about his high salary in Parliament, he is given a gratuity of Rs. 2,00,000. That was the information supplied to us here in this House. I did not meet the gentleman concerned. The former Managing Director of the State Bank of India who resigns because he disliked certain things about him in Parliament gets a gratuity of Rs. 2,00,000

That was the information supplied to us here m this House I did not meet the gentleman concerned The former Managing Director of the State Bank of India who resigns because he disliked certain things said about him in Parliament gets a gratuity of Rs. 2,00,000

This is the treatment you give to your staff Those who are at the top get away with it; those who are likely to be in league with the sharks of the big business, get away with whatever they want to do But in the case of those who are lower down, a person who perhaps starts life on Rs 350 a month and goes up to Rs 650, if he has to jump an efficiency bar, officers higher up would make it difficult for him. Unless you treat the people who are lower down in the social and administrative ladder, better, you will not get the cooperation of the entire department in running it honestly There must be safety in numbers if you are going to have an uncorruptible administration. You may have all kinds of confidence in the high officers I do not say anything against the very high officers as a general rule. But there must be safety in numbers. You must trust more people who are lower down the administrative ladder and you must treat them better, so that the collections that we want to make will really redound to the interests of the country.

The expenditure tax is something which we welcome, but we want a change in the administration. In this connection I wish to end by quoting what was said in the Plan Frame nearly two years ago. In the Plan Frame it was stated:

> "The administrative difficulties inherent in the existing government machinery are likely to prove the greatest obstacle to efficient management. To overcome such difficulties large organisational and even constitutional changes may become necessary. The problem is urgent and requires immediate and serious attention"

This was said in the Plan Frame two years ago. The Finance Minister has talked about secretarial appurtenances which he would utilise in order to make it more effective. But I would ask the Finance Minister—I would beseech him—not to depend only on secretarial appurtenances I would ask him to come forward and bring about a real and comprehensive change in the Income Tax Act also, I would ask him to come forward as a corollary to the Bills which he has proposed in the House today, with suggestions as soon as he ever can to overhaul the entire structure of Income-tax levy and income-tax collection. Unless that is done, unless the administration is overhauled in the interests of popular welfare and the collection of the maximum revenue which is needed for our Second Five Year Plan, whatever legislation we place on the statute-books will really come to naught. Therefore I suggest that certain changes be made in the Bill and that further efforts be made on a comprehensive scale to bring about such administrative improvements as would really accomplish the purpose which the Finance Minister says he has in view.

Shri S. N. Dwivedy (Kendrapara): Mr. Speaker, Sir, I rise to welcome this measure because I feel that for the first time there has been a departure from the traditional policy of taxation. Not that this Bill goes far enough; but the taxation measures that have been proposed would have been incomplete without a measure

[Shri S. N. Dwivedy]

of taxation expenditure So long we have followed a policy of taxing more and more those who have less and less That is the traditional capitalistic policy, which has been followed although we have been shouting the slogans of socialistic pattern Therefore, although, economically speaking this Bill will not bring much money to the exchequer, because it is already known that before these taxation measures on wealth and expenditure were proposed. concessions to the richer section of the population had been given to the extent of Rs 7 crores and odd, it is a step in the right direction.

We know that the rich section in our country is not going to be hit hard by this measure But we have broken a new ground which will in future lead us to take more stringent measures for the development of our country for which we want more money. It has been argued that since there is no such measure in any other country, it is rather a venture which we should not have attempted with a defective administrative machinery I feel this argument does not hold good so far as our country is concerned I do not feel that in any other country there is such a great unanimity for achieving a socialist society through democratic and peaceful means The party in power has not yet told us the nature of the socialist pattern of society that they want to create in this country. Perhaps they still feel that within the capitalistic structure they will be able to do something here and there, but that attempt is not going to succeed, nor are the people at large going to leave them at that Therefore, out of necessity they have been compelled to bring forward measures like this and if in the implementation of the measures there are difficulties in the administrative side, I believe that also would have to be removed It is better to make an attempt than to stop here because we are faced with difficulties. There is no denying the fact, as has been pointed out by the previous speaker that unless the administrative machinery is overhauled and immediate and prompt steps are taken towards that end, such measures will not be successful. Therefore, I feel that we should not stop here on the ground that the administrative machinery is defective. We must go ahead and see that that is also remodelled.

There are other sections in our population, mostly interested quarters have raised bogy of personal interference They say, Oh! it is an encroachment of personal life. I do not feel this argument has any ground If one looks at the Bill, it will be found that the Bill does not contemplate the taxpayer to make a return of all his personal expenses. He is not required to show all items of his expenditure. There are certain exemptions specifically mentioned which, in my opinion, are too many Then, there are permissible items of expenditure Even under the present Act, one has to show his accounts so far as income and investment are concerned What is required under this Bill is, he has also to show his accounts of expenditure The whole idea behind the scheme, as has been pointed out by Prof. Kaldor. is to get a return of all income, expenditure and wealth in the country so that we may have an integrated approach to the entire problem Therefore, the so-called bogy of interference has been raised by people who are known in this country as tax dodgers. Let those who have exploited and harassed millions of our people and amassed property, be a little harassed if it is necessary

I am glad that the Finance Minister has agreed to revise clause 3. To my mind, the method of assessment suggested by Prof Kaldor is very reasonable. If we really want to tax expenditure it will not be proper to take the family as the unit. Prof. Kaldor suggested that an adult should be taken as a unit. He should be given exemption to the extent of Rs. 10,000 His idea was, if there are two adults and two children,—1

child will be equal to half an adult—the toal exemption will be Rs. 30,000. The Finance Minister has agreed to a *ceiling of Rs. 30,000 for* exemption. At the same time, he is also proposing another Rs 5,000. I do not see any reason for this addition.

There is another difficulty, if the Select Committee decides to retain clause 3 as it is When it is contemplated that an expenditure tax will not be levied on a person whose income is not more than Rs 60,000, it is just possible that a man whose income is Rs 59,000 and who spends a much smaller sum, say, Rs 35 000, is likely to go secot free Therefore, from the very beginning, we should not *give the impression that under this Bill also, as in the case of* previous Bills we are going to give any room for such tax evaders.

This is a measure which is really *against high-saving and high spending* and has received general support from all sides The Select Committee will go through the other loopholes that are there The more we come forward with measures like this, we will be able to achieve the purpose we have in view. With these words, I give my support to this Bill

पंडित ठाकुरदास भार्गव (हिसार) : माननीय स्पीकर साहब हाउस में दो दिन से जो वैल्थ टैक्स और एक्सपेंडीचर टैक्स बिल्स पर बहस चल रही है उसमें बहुत से मेम्बर साहिबान ने फाइनेंस मिनिस्टर साहब को मुबारकबाद पेश की है और बहुत सपोर्ट दी है । मुझे अफसोस है कि जो वजूहात दी गयी हैं उनकी बिना पर मैं फाइनेंस मिनिस्टर साहब को मुबारकबाद नहीं दे सकता । मेरी राय में जब तक फाइव इयर प्लान मौजूद है, तब तक उसके लिये सरकार जो टैक्स लगाये वह सब जायज है और मेरी राय में जब तक हम फाइव इयर प्लान को पूरा न कर लें तब तक हम टैक्सों को इस तरह के खूबसूरत नाम न दें जैसे कि वैल्थ टैक्स या एक्सपेंडीचर टैक्स । उस वक्त तक इन लुभावनी चीजों को हमारे सामने रखना गैर जरूरी है । अगर गवर्नमेंट इससे भी ज्यादा टैक्स लगाना चाहे तो जहां तक फाइव इयर प्लान का सवाल है मैं उस हद तक भी जाने को तैयार हूं । लेकिन वैल्थ टैक्स या एक्सपेंडीचर टैक्स ये दो शक्लें मुझे स्वीकार नहीं हैं अभी तक हिन्दुस्तान में गवर्नमेंट ने इनकम की कोई सीलिंग मुकर्रर नहीं की है और न वैल्थ की कोई सीलिंग मुकर्रर की है । जहां तक कान्स्टीट्यूशन का सवाल है उसमें भी आर्टिकिल १९ एफ० के मुताबिक यह फंडामेंटल राइट है कि हर आदमी प्रापर्टी रख सकता है और वहीं उसका डिसपोजल भी कर सकता है । मेरी राय नाकिस में ये जो रेस्ट्रिक्शन डाले जा रहे हैं ये कान्स्टीट्यूशन के भी खिलाफ हैं और पब्लिक पालिसी के भी खिलाफ हैं । हमारे जैसे गरीब मुल्क में वैल्थ टैक्स के कोई मानी ही नहीं हैं । आपने जो इंडीवीजुअल के लिये २ लाख और कुनबे के लिये तीन लाख की लिमिट रखी है मेरे खयाल में अमरीका जैसे देश में इतनी आमदनी और वैल्थ हर एक आदमी की होती होगी । गवर्नमेंट को यह नहीं समझना चाहिये कि इस मामले में जो लोग सपोर्ट दे रहे हैं वह जेनुइन है । मैं समझता हूं कि ९९ पर सेंट आदमियों को यह टैक्स एफेक्ट नहीं करता । इसलिये जिनको यह वैल्थ टैक्स एफेक्ट नहीं करता उनकी राय तो ग्रेच्युइस (Gratitious) है । उनको क्या किसी पर टैक्स लग जाय । और जो आपने ६० हजार की खर्चा टैक्स के लिये आमदनी रखी है यह भी बहुत आदमियों की नहीं होगी । इसलिये जिनको यह एफेक्ट नहीं करता वे यह राय खुशी से दे सकते हैं ।

इन दो टैक्सों की जरूरत गवर्नमेंट को इसलिये लाहक हुई कि पहले जो इनकम टैक्स के जरिये गवर्नमेंट ९३ पर सेंट ले लिया

[पंडित ठाकुर दास भार्गव]

करती थी उसमें साढ़े सात करोड़ कम कर दिया है। इस कमी को इन टैक्सों से पूरा करना चाहती है। बेहतर हो अगर फिलहाल गवर्नमेंट इन टैक्सों को न लाये और जो पुराने टैक्स थे उन्हीं को कायम रहने दे। आज जो टैक्स लगाया जा रहा है उसका नतीजा यह निकला है कि ऊपर वालों का टक्स बढ़ गया है और कुछ स्लेब्स पर टैक्स कम हो गया है। सरकार ने इनकम टैक्स के लिये तीन हजार की लिमिट कर दी है। मैं चाहता हूं कि जहां तक फाईव इअर प्लान का सवाल है, हर एक आदमी जो कि दे सकता हो वह गवर्नमेंट को रुपया दे। इस से वैल्थ का सवाल नहीं होना चाहिये। यह तो पवर्टी रिमोवल का सवाल है और प्रापर्टी रिमोवल जरूर होना चाहिये। जिन आदमियों पर रुपया है और जो दे सकते हैं जब तक उन पर टैक्स नहीं लगेगा तब तक हम अपने प्लान में कामयाब नहीं होंगे। अगर इस टैक्स का नाम फाइव इअर प्लान सक्सैस (Five Year Plan Success Tax) रख दिया जाता तो देश में बहुत एनथूजियाज्म होता और लोग खुशी से टैक्स देते।

मैं उन रीजन्स की तुफसील में बहुत ज्यादा नहीं जाना चाहता जो कि फाइनेन्स मिनिस्टर साहब ने इन बिलों को लाने के लिये दिये हैं। अगर वह पसन्द करते हैं कि इनको सोशल रिफार्म की शक्ल दी जाये तो ऐसा करना उनको मुबारक है। वह ऐसा कर लें। लेकिन मैं समझता हूं कि हर एक आदमी के प्राइवेट हिसाब में जाना और उसकी हर प्राइवेट चीज को देखना हैरासमेंट के सिवा और कोई चीज नहीं है खसूसन जब वैल्थ टैक्स के सिलसिले में आप औरतों के जेवरात की तफसील लेंगे, लोगों के इन्टर्नल मामलों में जायेंगे, उनका फ़ाइनेंशियल एक्सपोजर होगा, तो उन में बड़ी डिस-सेटिसफ़ेक्शन पैदा होगी। लोगों में वैसी ही डिस-सेटिसफ़ैक्शन पैदा होगा, जैसी कि विलियम फ़र्स्ट के ज़माने में डूम्ज़डे बुक रखने से हुई थी। लोग कहते थे कि कैसी कमबख्त गवर्नमेंट आ गई है, जो कि हमारे घोड़ों, बैलों, डोमेस्टिक एनिमल्ज़ वग़ैरह की तफसील रख रही है। मैं अर्ज़ करना चाहता हूं कि गवर्नमेंट लोगों के वीयरिंग एपैरेल, डोमेस्टिक एनिमल्ज़ और दूसरी छोटी छोटी चीज़ों की तफ़सीलात रखने के झगड़े में न पड़े, क्योंकि इससे आम तौर पर पब्लिक में बड़ी डिस-सैटिसफ़ेक्शन होगी।

अगर मैं इस बिल को सपोर्ट करता हूं, तो सिर्फ एक वजह से और वह यह है कि हम को अपनी फ़इव यीअर प्लैन के लिये रुपया चाहिये और उस रुपये को हासिल करना हमारा पहला फ़र्ज़ है। हम लोग अपने कन्ट्री को कमिटिड हैं कि हम उस को पावर्टी से निकालेंगे और उस का स्टैंडर्ड अफ लिविंग ऊंचा करेंगे। इस मकसद को हासिल करने का तरीका यह है कि हमारी फ़ाइव यीअर प्लैन कामयाब हो और उस को कामयाब बनाने के लिये यह जरूरी है कि जिन लोगों के पास रुपया है और जो दे सकते हैं, वे रुपया दें। इस बात से मैं सोलह आने एग्री करता हूं। बाकी वजूहात की तफ़सील में नहीं जाना चाहता हूं। न उनको रद्द करता हूं और न उनके बारे में कुछ कहना चाहता हूं। गवर्नमेंट से मेरी शिकायत एक दूसरी ही किस्म की है।

हमने अपने कांस्टीच्यूशन में लिखा है कि हम एक ऐसा सिस्टम बनायेंगे, जिस में चन्द हाथों में कनसेनट्रेशन आफ वैल्थ नहीं होगी। हमने लोगों से वायदा किया है कि हम उन को अनइम्पलायमेंट से निकालेंगे, बैटर कन्डीशन्ज़ आफ़ वर्क और डिसेन्ट स्टैंडर्ड आफ़ लाइफ़ देंगे। जैसाकि मैं ने अभी कहा है, इसके लिये यह जरूरी है कि हमारी फ़ाइव यीअर प्लैन कामयाब हो। इस बिल के लिये मेरे ख्याल में सब से बड़ी जस्टिफ़िकेशन यह है कि इसके ज़रिये हासिल

किया हुआ रुपया ठीक गर्ज़ के लिये खर्च होगा—वह ठीक तरीके से खर्च होगा या नहीं, यह मुझे मालम नहीं है ।

इस मौके का फ़ायदा उठा कर में जनाव का दुसरे हाउस के चेयरमैन साहब का, प्राईम मिनिस्टर साहब का, दूसरे मिनिसटर साहबान का और उन सब लोगों का शुक्रिया अदा करता हूं, जिन्होंने अपनी सैलेरीज़ में टैन परसेंट कट किया है । मैं ने इस हाउस में तजवीज़ पेश की थी कि पंद्रह परसेंट कट किया जाय, लेकिन मुझे खुशी है कि लोगों ने दस परसेंट कमी तो की है । मैं इतना ेन नहीं हूं कि मैं यह समझ लू ं कि मेरी अपील पर लोगों ने ऐसा किया है, लेकिन वजह जो भी हो, यह दस परसेंट का कट कर के उन्होंने एक निहायत अच्छा जैस्बर किया है और इस के लिये बे मुबारकबाद के मुस्तहक हैं । जनावे वाला, दूसरे हाउस के चेयरमैन साहब और मिनिस्टर साहबान ने जो एग्जेम्पल देश के सामने रखी है, मुझे उम्मीद है कि इस पार्लियामेंट के मेम्बरान और वे अफ़सरान जिन की तन्ख्वाह एक हज़ार पये से ज्यादा है, उस को फ़ालों करेंगे । वह न तो वैल्थ टैक्स का और न एक्सपेंडिचर टैक्स का हिस्सा है—वह वालन्टेरी ैक्स है ।

13-23 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

सब से पहले तो मैं उस आर्ग्युमेंट से लड़ाई करना चाहता हूं, जो कि कल एक साहब ने पेश की थी । उनकी राय यह थी कि नये टैक्सों के लिये नई मशीनरी कायम की जाये । मैं अर्ज़ करना चाहता हूं कि यह ख्याल बिल्कुल गलत है । अब तक जो मशीनरी हमारे पास है, वह निहायत अजीब है । हमारे इनकम-टैक्स आफ़िसर हमारे पुलिस आफ़िसर हैं, हमारे सीक्रेट आफ़िसर हैं । उन के पास खबरें पहुंचती हैं और वही तहकीकात करते हैं, वहीं टैक्स लगाते हैं और जज भी वही हैं । एक ही शख्स जज, पुलिसमैन और विटनैस के फ़ंक्शन्ज परफार्म (Perform) करता है ।

इस सिलसिले में मुझे जो शिकायत है वह दूसरी तरह की है । मैं ने पिछले से पहले साल, जब कि श्री देशमुख फ़ाइनेंस मिनिस्टर थे, इस हाउस में शिकायत की थी कि हमारे देश में फ़सल तैयार खड़ी हैं, लेकिन उस को काटने वाले नहीं हैं । इस देश में बेशुमार ऐसे आदमी हैं, जिन पर टैक्स लग सकता है, लेकिन गवर्नमेंट ने न अब तक इस बारे में कोई सरवे किया है, वह न कोई टैक्स लगाना चाहती है और न वसूल करना चाहती है । मैं ने कहा था कि अगर गवर्नमेंट ठीक तरह से ैक्स वसूल करे तो टैक्स की आमदनी एक तिहाई बढ़ जायगी और मज़ीद टैक्सेशन की ज़रूरत न होगी । इस पर हमारे फ़ाइनेंस मिनिस्टर साहब भी खफा हो गये थे, बड़े नाराज़ हो गये थे, क्योंकि उन का ख्याल था कि ३० करोड़ रुपये से ज्यादा इ ेजन नहीं होता, जब कि मेरा मत था कि इवेजन बहुत ज्यादा होता है । काल्डार की रिपो े के मुताबिक २००/३०० करोड़ का एइवेंजन होता है—अब डिपार्टमेंट भी १७५ करोड़ का इवेज़न मानने लगा है इ ेजन इस से ज्यादा होता है । मेरा अब भी मत है कि अगर गवर्नमेंट ठीक तरीके से इनकम-टैक्स वसूल करे और ट्रेन्ड, आनेस्ट और एफ़िशेन्ट आफ़िसर्ज़ हों, तो बिला शको शुबहा आमदनी बढ़ सकती है और ये तरह तरह के नये नये टैक्स लगाने की ज़रूरत न पड़ेगी, जिन से सात, दस या पंद्रह करोड़ रुपये वसूल होंगे और जो दुनिया में कहीं भी जारी नहीं किये गये हैं । एक सरवे कलकत्ता में किया गया था । लोगों को नोटिस दिये गये, जिस का जवाब उन्होंने दिया । लोग इनकम-टैक्स —पिछला इनकम-टैक्स—देने के लिये तैयार थे, लेकिन डिपार्टमेंट ने उस को वसूल न किया । पिछले दिनों हमारे सामने

[पंडित ठाकुर दास भार्गव]

एक किताब आई थी, जिस में ये सब बातें वाजेह तौर पर दर्ज थी । बम्बई, कलकत्ता और मद्रास जैसे प्रासपरस टाउन्ज में बाजारो के कोनो पर जो दुकानदार बैठते है, उन की आमदनी टक्सेबल से ज्यादा होती है, लेकिन आज तक किसी ने उन को नही पूछा कि तुम्हारे मुह मे कितने दान्त है । अगर मौजूदा कानून से आप रुपया वसूल नही कर पा रहे, तो मै यह कैसे उम्मीद करू कि इस नये कानूनो से आप अपनी आमदनी बढ़ा सकेगें और ये नये टैक्स वसूल कर सकेंगे । आप की मशीनरी एफिशेन्ट नही है । आप टैक्स लगाते जाये, लेकिन उन को वसूल न करे, तो फिर कन्ट्री मे डिस-सैटिसफ़ेक्शन के अलावा और क्या हो सकता है ? इस डिपार्टमेंट मे किस तरह के आफ़िसर्ज है और डिपार्टमेंट कैसे काम करता है, यह इस हाउस से छिपा नही है । पहले के बडे ट्रेन्ड इन्सपक्टर अब खत्म हो चुके है । इन्सपेक्टर साहबान की इन्स्टीच्यूशन ही खत्म हो चुकी है । बडी थोडी सर्विस वाले लड़के इनकम-टैक्स आफिसर और असिस्टेंट इनकम-टैक्स आफ़िसर लगा दिये जाते है । वे हिन्दी के हिसाब को समझ नही सकते है । वे टैक्स लगा देते है और वहीं ऊपर तक चलता है । मुझे एक आनेस्ट इनकम-टैक्स आफ़िसर के बारे मे इल्म है कि जिनसे यह उम्मीद की गई कि किसी साहब के लिए एक गाय सस्त दामो पर दिला दें । वह ऐसा न कर सके । नतीजा यह हुआ कि उन का कैरेक्टर-रोल खराब कर दिया गया और उनकी तरक्की रुक गई और वह अब तक रुकी पडी है ।

उपाध्यक्ष महोदय : वह अब तक अपनी गलती दुरुस्त नही कर सके ?

पंडित ठाकुर दास भार्गव : मैं एक और अफ़सर का जिक्र करना चाहता हू । वह जिस मकान में रहते थे, उस का एक हिस्सा मालिक-मकान के पास था और उस पर उनका काबू न था । वह हिस्सा ज्यादा खबसूरत न था, उस मे कोई फुलवारी वगैरह न थी, वह प्लेजेन्ट टू लुक एट न था । हालाकि उस हिस्से पर इन्कम टैक्स आफीसर साहब का काबू न था, लेकिन फिर भी डिपार्टमेंट के बडे आफ़िसर साहब नाराज हुये और उन्होने उनकी लाग बुक पर लिख दिया कि यह आफ़िसर काबिल नही है, अपने एनवाइरेनमेंट को दुरुस्त नही रख सकता । वह नही जानते थे कि जिस शख्स ने ऐसा एनवाइरेमेंट बनाया हुआ था, वह इनकम-टैक्स आफिसर की परवाह नही करता । वह आफ़िसर निहायत ईमानदार था । पब्लिक उससे बडी खुश थी, लेकिन इसके बावजूद उस को तग किया गया ।

जहा तक इनकम-टैक्स डिपार्टमेंट का सवाल है, वह बिल्कुल इनएफ़िशेंट, करप्ट और इन-एडिक्वेट है । उस के पास काम करने के लिये काफ़ी अफसर नही है । जब श्री देशमुख ने ३६०० से ४२०० की रकम रखी थी, तो इसकी वजह यह थी कि उन के पास अच्छे आफिसर नही थे । मेरी समझ में नही आया कि इन दो सालो के अन्दर क्या इन अफ़सरो के अन्दर इतनी ज्यादा एफिशेंसी आ गई है कि ये इन टैक्सो का ठीक तरह से इतिजाम कर सकते है । मैं इस बात को नही मानता हू । मुझे तो उस बुढिया की बात याद आती है जिसने सुबुक्तगीन को कहा था कि तुम उस इलाके को छोड दो जिस का तुम इंतिज़ाम नही कर सकते हो । तीन हजार की लिमिट को आप हाथ न लगायें अगर इंतिज़ाम नही कर सकते है । मुझे तो ऐसा लगता है कि यह सारे का सारा मामला आपके काबू से बाहर है जब तक सारे का सारा मामला ठीक

नहीं होता तब तक मुझे भय है कि इनकम-टैक्स का जो एडमिनिस्ट्रेशन है वह ठीक तरह से नहीं हो सकता है।

मैं अब तक निहायत ही जरूरी बात की तरफ आपका ध्यान दिलाना चाहता हूं। सारे के सारे इनकमटैक्स के ला के अन्दर जहां तक हिन्दु अनडिवाइडिड फैमिली का ताल्लुक है, उसको शुरू से ही निहायत अनफेयर, निहायत अनरीजनेबल तरीके से पेश आया गया है। आप एक्सपेंडिचर बिल को ही देख लीजिये। उसके अन्दर क्या है। अभी हमारे एक दोस्त ने कहा है कि कालडोर साहब भी कहते हैं कि इंडिविजुअल की आमदनी १०,००० रुपया की इजाजत होनी चाहिये और ऐसे केसज में जहां पर एक तो लड़का है और दो डिपेंडेंट हैं तो उनको डिपेनडन्ट की, हैसियत से अलाऊंस होना चाहिये। मैं अर्ज करना चाहता हूं कि हिन्दु अनडिवाइडिड फैमिली ऐसी भी हैं जिन के अन्दर तीस तीस मेम्बर होते हैं और यह चीज आपकी रिपोर्टों में भी दर्ज है। पांच पांच, दस दस और पन्द्रह पन्द्रह मेम्बर तो आम ही होते हैं। किसी भी हिन्दु फैमिली में कम से कम दो को-पार्सनर्स का होना तो लाजिमी ही है। लेकिन हम देखते हैं कि यह जो इनकम टैक्स ला है इस सारे ला के अन्दर इंडिविजुअल और हिन्दु अन-डिवाइडिड फैमिली को एक ही सतह पर रखा गया है जहां तक टैक्सेशन का सवाल है। फिर चाहे उसके अन्दर १० मेम्बर हों या दो मेम्बर हों। यह तो एक मानी हुई बात है और यूकलिड का कहना भी है कि दी होल इज ग्रेटर देन दी पार्ट। एक इंडिविजुअल और एक फैमिली को एक ही बेसिस पर आप कैसे रख सकते हैं। एक ही बेसिस पर ला कर उन पर टैक्स लगाना बिल्कुल नाजायज है। यह मेरी समझ में नहीं आ रहा है कि यह सब क्यों हो रहा है और कैसे हो रहा है। मैं जब से यह इनकम टैक्स बना है, कोई ७०-८० सालों से, उसकी थोड़ी सी हिस्ट्री अपने नये मेम्बरों की इनफार्मेशन के लिये यहां रखना चाहता हूं। यह एक जजिया हिन्दु अनडिवाइडिड फैमिली पर लगता आ रहा है। अंग्रेजों ने जब इस टैक्स को हिन्दु अनडिवाइड फैमिली पर लगाया उस वक्त हिन्दु अनडिवाइडिड फैमिलीज रिच होती होंगी और मामूली दूसरे आदमी रिच नहीं होते थे। उन्होंने इसको अपने एक और मतलब के लिये भी लगाया था। मैं इस हाउस के अन्दर सन् १९२७ में आया था और सन् १९२८ में यह झगड़ा शुरू किया। हिन्दु अनडिवाडिड फैमिली और एक इंडिविजुअल को एक ही बेसिस पर रखना अन-रीजनेबल है। दुनिया के किसी और देश में इनको एक बेसिस पर नहीं रखा गया है। पहले सुपर-टैक्स के लिये ७५,००० फेमिली के लिये लिमिट रखी गई है और इंडिविजुल के लिये ५०,००० की रखी गई थी। आज सुपर-टैक्स की लिमिट दोनों के लिये एक सी कर दी गई है। इसके आगे फाइनेन्स मिनिस्टर ब्लेकेट साहब, शुस्टर साहब, लियाकत अली खां साहब तथा दूसरे वजीरों ने इसको तसलीम किया और कहा कि यह जो टैक्सेशन का सिलसिला है यह बहुत अनरीजनेबल है। इस मामले को टैक्सेशन इनक्वायरी कमिशन के सामने पेश किया जाय। वहां पर क्या कुछ हुआ इस सब चीज को मैं मिनिस्टर साहब की खिदमत में और इस हाउस में रख चुका हूं और जरूरी हुआ तो मैं इसको फाईनेन्स बिल के वक्त भी पेश करूंगा और इस हाउस के सामने फिर रखूंगा। हमने बहुत झगड़ा किया। कुछ हुआ नहीं। उसके बाद जब हम झगड़ते चले गये तो एक नान-हिन्दू मिनिस्टर आये जिनका नाम सर जान मथाई था और उन्होंने इस पर गौर किया। उन्होंने कहा कि यह जायज नहीं है कि दोनों को (individual और undivided family को) एक ही सतह पर रखा जाये। अगर तीन हजार की लिमिट है और अगर ६ मेम्बर एक फैमिली में हैं और उनको

[पंडित ठाकुर दास भार्गव]

अगर हम टैक्स करते हैं तो हम मेम्बर्स को टैक्स करते हैं। अगर चार मेम्बर हैं तो आप यह न कहें कि हिन्दुस्तान में ३६०० की लिमिट रखी है या आपकी जो लिमिट है वह बहुत बड़ी है। डिप्टी स्पीकर साहब पहले साल लिमिट को ३,००० से ३,५०० कर दिया और अगले साल इसको दुगुना कर दिया। यह एक कम्प्रोमाइज था, रिलीफ नहीं था। क्योंकि जिस घर के अन्दर दो या दो से ज्यादा कोपार्सनर होते हैं उनको उस सूरत में कोई रिलीफ नहीं था। इस के बाद यह मामला इनवेस्टीगेशन कमीशन के सामने पेश किया गया। वहां पर सुप्रीम कोर्ट के जज वगैरह दूसरे लोग थे। उन्होंने इसको देखा और देखने के बाद जो वजूहात पेश की उनपर मैं जाना नहीं चाहता। इस चीज को मैं किसी और मौके पर अर्ज करूंगा। सारी चीज का देख कर उन्होंने एक ऑल्टरनेटिव दिया। उन्होंने कहा कि जिस के अन्दर दो या दो से ज्यादा या तीन या तीन से ज्यादा कोपार्सनर्स हों उनकी टैक्सेबल लिमिट दुगुनी या तिगुनी कर दी जाय। इस तरह से जो रिलीफ मिला वह छोटी फैमिलीज को मिला। इसके बाद टैक्सेशन इनक्वायरी कमेटी बैठी। उसके सामने मैं गया। इस सारी चीज को मैंने उसके सामने नये सिरे से पेश किया। मैं इसमें नहीं जाना चाहता कि वहां पर क्या हुआ और क्या नहीं हुआ। लेकिन एक बात मैं अवश्य अर्ज करना चाहता हूं और वह यह है कि मुझ से सवाल किया गया कि जो इनकम टैक्स अनडिवाइडेड हिन्दू फैमिलीज से वसूल किया जाता है अगर वह वसूल नहीं किया गया तो जो गैप है उसको कैसे पूरा किया जायेगा। कहा गया कि अगर खजाना खाली रहे तो गवर्नमेंट किस तरह से चल सकती है। मैंने कहा कि मैं भी नहीं चाहता कि गवर्नमेंट का खजाना खाली हो। अगर गवर्नमेंट के पास रुपया नहीं होगा तो वह स्कूलों और अस्पतालों पर क्या खर्च करेगी और किस तरह से देश का भला होगा। मैंने आगे कहा कि खजाना पूरा करने के लिये आप हवा पर टैक्स लगायें, पानी पर टैक्स लगायें, लेकिन जो एक बेइन्साफी हो रही है उसको न होने दें। यह जो चीज है यह कान्स्टीट्यूशन के आर्टिकल १४ के खिलाफ है। एक इंडिविजुअल से आप उतना ही टैक्स वसूल करें जितना टैक्स वसूल करना आपके लिये जायज है और जो जायज नहीं है वह वसूल न करें। जिस वक्त लियाकत अली खां साहब यहां पर फाइनेंस मिनिस्टर थे, उस वक्त मैंने उनको हिसाब लगाकर बताया था कि जिस खानदान की आमदनी चार लाख होती है और चार मेम्बर हैं और वह अन-डिवाइडेड हिन्दू फैमिली है तो एक हजार रुपया माहवार ही हर एक के हिस्से आता है। अगर नान-हिन्दू फैमिली है और चार बेटे और बाप शामिल हैं और तजारत करते हैं तो उनकी आमदनी चार हजार के करीब आती है। मैंने इसके बारे में पिछली बार भी फैक्टस एंड फिगर्स दे कर बताया था।

आज इस बिल के अन्दर एलाउंस दिया गया है और डिपेंडेंट की तारीफ दी गई है। तारीफ पर मैं बाद में आऊंगा। हिन्दू फैमिली के जो डिपेंडेंट हैं उसके लिये एक प्राविजो रखा गया है और वह यह है —

'Provided further that where any expenditure claimed by any individual as having been incurred in respect of any of his dependants has been allowed as a deduction from his taxable expenditure, the allowance permissible under this clause in the case of a Hindu undivided family of which the dependant is a coparcener shall be Rs. 2,000.'

औरों के लिये ५००० रखा गया है तो हिन्दू अनडिवाइडेड फैमिली के लिये

२००० ही रखा गया है। मैं पूछना चाहता हूं कि यह किस लाजिक के आधार पर रखा गया है। यह चीज कांस्टीटयूशन की दफा १४ के खिलाफ जाती है। यह कौन सी चीज है जो आप हमारी आखों के सामने करने जा रहे हैं। एक इंडिविजुअल के मुकाबले में एक फैमिली ,जिस मे दस मैम्बर हो सकते हैं उसका एक्सपेंडिचर जरूर अगर दस गुना नहीं तो कम से कम इतना ज्यादा कंसिड्रेबल जरूर होगा जिसका कोई ठिकाना नहीं। दोनों के लिये एक लिमिट भी रखना कहा का इंसाफ है। मैंने इस चीज को मनवाने के लिये अजहद कोशिश की लेकिन मानी नहीं गई। लेकिन मैंने कभी भी इसका पीछा नहीं छोड़ा। मैंने यहा पार्लियामेंट मे आकर प्रेजिडेंट साहब की खिदमत मे एक अर्जी भेजी कांस्टीटयूशन की एक खास दफा के तहत। लेकिन बिल हाउस में रखने की मुझे इजाजत नहीं दी गई। मैंने एक बिल भी भेजा था कि हिन्दु अनडिवाइडिड फैमिली का जिक्र इन्कम टैक्स ला में से ही हटा दिया जाये और मैंने चाहा था कि इसको किसी एग्जेक्टिव एक्शन के जरिये से न किया जाये बल्कि इसका फैसला पार्लियामेंट में हो। उसकी भी इजाजत मुझे नहीं दी गई और मैं समझता हू कि गवर्नमेंट ने इसको इजाजत मुझे नहीं दी। इसमे प्रेजिडेंट की परसनेलिटी का सवाल नहीं है। आज कट्टी नहीं चाहता कि कोई खराब बात की जाये और लोग नहीं चाहते कि उन्हे टैक्स अदा करने के लिये मजबूर किया जाये जो टैक्स अदा करने के मुस्ताहिक नहीं हैं। लेकिन गवनमट इस गलती को न रीयलाइज ही करती है और न ही इंसाफ करना चाहती है। यह जो लिमिट है इसको कम से कम तीन टाइम्स तो रखा जाये। हमारे फाइनेंस मिनिस्टर साहब ने तो इसको यककलम खत्म ही कर दिया है। इसके अन्दर जो तमीज की गई है वह इतनी नावाजिब है जिसका कोई ठिकाना ही नहीं है। आप इस लिमिट को इस बिल से दुगना तो रखते। ऐसा न करके, आपने इसको पौना ही कर दिया है और उसके अन्दर जनाबवाला क्या रियायत रखी है; एक इंडिविजुएल और एक अनडिवाइडेड हिन्दू फैमिली को जहा तक इनकम टैक्स के रेट का सवाल है, एक ही जगह रख दिया है। इस नुक्ता निगाह से यह बिल इस किस्म का है कि या तो हाउस इस बिल को उठा कर फेंक दे या इस प्राविजन को बिलकुल निकाल दे और इसके अलावा दूसरा कोई रास्ता नहीं रहता। मैं उम्मीद करता हू कि सेलेक्ट कमेटी इस चीज को बड़ी गौर से देखेगी। मैं सेलेक्ट कमेटी के हर एक मेम्बर की खिदमत मे अर्ज करना चाहता हू कि वह इस प्वाइंट आफ व्यू को देखे जो मै इस मौके पर पेश कर रहा हू और उसके मुताबिक इसको दुरुस्त करे।

जनाबवाला मैं इस इनकम टैक्स ला की चूंकि मैं इन टैक्सो के हक में हू, मैं उनकी दीगर बहुत सी बातों मे नहीं जाना चाहता। जनाबवाला मुलाहजा फरमायेंगे कि इन दो बिलो में और हमारे फाइनेंस एक्ट में प्रोसीजरल प्राविजंस एक से हैं और वह एक ऐसी चीज है कि जिसको वजह से या तो देश की जनता मे एडमिनिस्ट्रेशन के लिये सैटिसफैक्शन हो सकता है या डिससैटिसफैक्शन हो सकता है। वह दिन वाकई मुबारक दिन होगा जिस दिन लोग खुद आ आ कर कहेंगे कि यह टैक्स हमारे जिम्मे है और हम खुशी से उसको सरकार के खजाने में दाखिल करने को तैयार हैं और सरकार हम से वह टैक्स ले ले। भारत के स्वाधीन होने के बाद मे समझता हू कि बेशुमार आदमी हिन्दुस्तान में ऐसे मौजूद हैं जो यह नहीं चाहते कि सरकार का एक पैसा भी जो उसको टैक्स की शक्ल मे मिलना चाहिये वह उनके पास रह जाये और वह उसको खुशी खुशी देना चाहते हैं। उनकी शिकायत यही है कि एडमिनिस्ट्रेशन आफ इनकम टैक्स का हार्श और प्रौप्रेसिव है। इस वैल्थ टैक्स के

[पंडित ठाकुर दास भार्गव]

बारे में हमारे फ़ाइनेंस मिनिस्टर साहब ने अपनी तकरीर में यह फरमाया कि मुझे नही मालूम कि कौन शख्स इसके खिलाफ है क्योंकि जिन लोगो पर यह टैक्स लगेगा वे अपनी सीटस पर से खडे हो कर मुझे मुबारकबाद देते हैं और फाइनेंस मिनिस्टर ने कहा कि हर जगह जहा वे जाते हैं उन को यही सुनने में आता है कि यह वैल्थ टैक्स आपने बहुत अच्छा लगाया । इसके मुताल्लिक मेरी फाइनेंस मिनिस्टर साहब की खिदमत मे गुजारिश यह है कि लोगो की शिकायत यह है कि यह जो इनकम टैक्स ला बना हुआ है वह बिलकुल वन साइडेड है और पबलिक के हक में नही है । होना यह चाहिये कि इनकम टैक्स डिपार्टमेंट और उसके अफसरान हर ऐसे से उतना ही ले जितना वाजिब हो और एक पैसा ज्यादा न ले लेकिन हमारे देश मे हालत ऐसे नही है और यहा पर उस इनकम टैक्स अफसर की तरक्की हो जाती है जो ज्यादा टैक्स लगाता है और इस तरह की इसमें चीजें मौजूद हैं जिनमे यह वाजे हो जाता है कि यह जो इनकम टैक्स एक्ट बना हुआ है यह सारा का सारा वन साइडेड और खास प्वाइट आफ व्यू से बनाया गया है । सन् १६५३ में यहा पर एक बिल आया था और मैं सेलेक्ट कमेटी का चेयरमैन था और हमने वहा पर बडी कोशिश की और इस पबलिक प्वाइट आफ व्यू को रखा कि जितनी इसके अन्दर तरमीम हो सकती है की जाय । मैं श्री सी० डी० देशमुख का निहायत मशकूर हू कि उन्होंने हमारे साथ कोआपरेट किया और उन्होंने कोशिश की कि वह चन्द एक मामले जिन पर कि हम बहुत स्ट्रौंगली फील करते थे दुरुस्त हो जाय लेकिन मुझे अफसोस के साथ कहना पडता है कि बावजूद उनके सारे कोआपरेशन के हम उसमें कामयाब नही हो सके और हम वह तबदील नही कर सके क्योंकि मिनिस्ट्री वाले और बोर्ड आफ़ रेवेन्यू वाले कही ज्यादा मजबूत है और वह शायद अपने नुक्ते निगाह से उसे दुरुस्त ही समझते हों और ऐसा मानते हो कि जो शख्स देश की आमदनी को बढ़ाता हो उसे हमें बुरा नही कहना चाहिये भले ही वह हार्श हो जाय । दरअसल में इस ला का एडमिनिस्ट्रेशन इस तरह से होना चाहिये कि हर एक आदमी खुशी से टैक्स दे और यह महसूस न करे कि मेरे साथ ज्यादती हुई है ।

सबसे पहले मैं चन्द खामिया जो हमारे प्रोसीजरल मामले में हैं, उनकी तरफ हाउस का ध्यान दिलाना चाहता हू । जहा तक इसपेक्टिग असिस्टेंट कमिश्नर का सवाल है, जाहिर है कि यह अफसर बडा भारी ओहदेदार है लेकिन यह अफसर इनकम टैक्स अफसर को एसेसी की बैक पर सलाह देता है एसेसी उसके सामने नही आता और सिर्फ कागजात देख कर इनकम टैक्स अफसर को उसकी बाबत सलाह दे देता है असेसी की बैक पर सलाह दे देता है कि उस पर इतना टैक्स लगा दो । मैंने इसके मुताल्लिक पहले भी अर्ज किया था और आज भी कहना चाहता हू कि अगर इसपैक्टिग असिस्टेंट कमिशनर असेसी को बुला कर और सारे मामले को सुन कर बाद मे इनकम टैक्स अफसर को सलाह दे तो मुझे कोई एतराज नही है । बगैर असेसी को सुने हुये असेसी की बैक पर इनकम टैक्स अफसर को चुपचाप कोई बात कह दे, मैं उसके सख्त खिलाफ हू । यह जो इसपेक्टिग असिस्टेंट कमिशनर है, उसका ओहदा इस लिहाज से निहायत डेंजरस है यह पोस्ट अफसर है और बगैर एसेसी को अपने सामने बुलाये उसको सुनें, इनकम टैक्स अफ़सर को उसकी बाबत सलाह दे देता है । इससे लोगो को सख्त नुकसान पहुचता है और लोग सख्त नाला है । मैं चाहता हू कि इस अफ़सर के यह अधिकार छीन लिये जायें या फिर कुछ और किया जाय । क्योंकि इस किस्म की चीज असेसी को बहुत दुख देने वाली है । मैं अदब से अर्ज करूगा कि इसकी जितनी जल्दी

हो सके दूर किया जाना चाहिये । आखिर जो लोग टैक्स देते हैं वह कम से कम इतना तो जरूर चाहते हैं कि जो अफसर उनके ऊपर टैक्स लगायें वह उनकी कुछ तो सुन लें, वह उनकी कहानी तो सुन लें और फिर बाद में मरजी मुताबिक़ टैक्स भले ही लगा लें ।

दूसरा बड़ा अफ़सर जो हमारे सामने आता है वह असिस्टेंट एपैलेट कमिश्नर है । और उसकी बाबत हमारे एक दोस्त ने ठीक ही फ़रमाया था कि वह जुडिशल अफसर है । जनाब को मुझे याद दिलाने की जरूरत नही है कि हमने अपने कास्टीट्यूशन में सेप्रेशन आफ़ एग्जीक्यूटिव और जुडीशरी के वास्ते एक खास आर्टिकल रखा हुआ है । यह अफसर ऐसा है जो इनकम टैक्स डिपार्टमेंट की प्रेस्टिज और रेपुटेशन को कायम रखने वाला है । आम तौर पर बडा अफसर जो मुक़र्रर होता है वह इंडिपेंडेंट व्यू लेता है लेकिन उसके अन्दर एक स्नैग मौजूद है कि जो मेरी समझ में नही रहना चाहिये । उस अफ़सर का प्रमोशन और ट्रान्सफ़र वगैरह सब चीजें बोर्ड के अख्त्यार में हैं । हमने श्री देशमुख के जमाने में कोशिश की थी कि इसको हाईकोर्ट के मातहत कर दिया जाय और इसको बिल्कुल इंडिपेंडेंट रखा जाय । यह सही मानो में बिलकुल एक जुडिशल अफसर है और अगर इसको हाईकोर्ट के मातहत कर दिया जाय तो लोगों को बेहद फ़ायदा पहुंचे और एक साइकालिजिकल सैटिसफ़ैक्शन लोगों को हो जायेगा कि हमारा मामला गवर्नमेंट का जो एक कलेक्टिंग अफ़सर है उसके आगे वह जुडिशल अफ़सर के सामने जायेगा जो कि बिल्कुल इंडिपेंडेंट जुडिशल अफ़सर होगा । लेकिन दफ़ा १२ में यह अल्फ़ाज लिखे हुये हैं :

"All officers and other persons employed in the execution of this Act shall observe and follow the orders, instructions and directions of the Board:

Provided that no orders, instructions, or directions shall be given by the Board so as to interfere with the discretion of the Appellate Assistant Commissioner of Expenditure-tax in the exercise of his appellate functions."

यही अल्फ़ाज वैल्थ टैक्स में थे और यही अल्फ़ाज हमारे इनकम-टैक्स ला में हैं । मेरी अदब से गुजारिश है कि सेलेक्ट कमेटी इस चीज को दुरुस्त कर ले और इसको बोर्ड के मातहत न रख कर इसका प्रमोशन, ट्रान्सफर वगैरह सब कुछ हाईकोर्ट के मातहत कर दे तो वह बड़ा इंडिपेंडेंट जुडिशल अफ़सर होगा और ऐसा होने से लोगों को एक बहुत साइकालाजिकल सैटिसफैक्शन होगा । अब जब कि इनकम-टैक्स का दायरा वसीय होता जाता है, वैल्थ टैक्स, एक्सपेंडिचर टैक्स, और न जाने क्या क्या टैक्स आयेंगे, वह निहायत जरूरी है कि जो बेसिक शख्स है, जिसके हाथ में फ़ैसला देना है, उसको बोर्ड आफ़ रेवेन्यू से इंडिपेंडेंट बनाया जाय । यह बोर्ड आफ रेवेन्यू से ओवररिडेन नही है । अपेलेट असिस्टेंट कमिश्नर को इंडिपेंडेंस देना निहायत वाजिब होगा और इससे जनता को भी सैटिस्फ़ैक्शन होगा । इसको सीधे हाईकोर्ट के नीचे रखना चाहिये ।

इसके बाद मैं आपकी तवज्जह अगली प्राविजन की तरफ दिलाना चाहता हूं । जहां पर सवाल आता है कि किसी असेसी का कि उसको क्या हक है, मैं अर्ज करता हूं कि असेसी का एक इंडिफीसिबलराइट है और वह यह है कि जिस इनकम टैक्स आफिसर या किसी आफिसर के पास वह जाये तो उसकी बहस सुनी जाये । यह नही कि उसको सुनने से इनकार कर दिया जाये । शायद जनाब यह खयाल फ़रमाते होंगे कि मैं एक एलिमेंटरी बात की तरफ़ तवज्जह दिला रहा हूं, लेकिन मैं अर्ज करना चाहता हूं कि इस प्वाइंट पर यह दर्ज है कि अफ़सर एविडेंस को देखेगा, यह भी दर्ज है कि अगर

[पंडित ठाकुर दास भार्गव]

वह टैक्स एन्हैन्स करता है तो उसको सुना कर करे । लेकिन यह प्राविजन नहीं है कि उसकी एविडेंस के बाद उसकी बहस को भी सुन लेगा । मैं जनाब की तवज्जह दफ़ा १६ की तरफ़ दिलाना चाहता हूं जिसके अन्दर यह लिखा है कि उसकी एविडेंस को, सुने, लेकिन यह नही लिखा है कि एविडेंस सुनने के बाद उसकी बहस को सुन ले । वैल्थ टैक्स की दफ़ा १६(५) एक्स्पेंडिचर टैक्स की करेस्पांडिग दफ़ा है । उसमें भी लिखा है कि टू बि बेस्ट आफ हिज जजमेंट फैसला करे, लेकिन यह दर्ज नही है कि उसको सुने । आखिर वह कैसे फैसला करेगा ? अगर कोई शख्स कुसूर करता ही है और उसको हियर नही किया जाता है तो फ़ैसला कैसे कर सकता है ? दफ़ा १६ मे तो यह कहा गया है कि उसे सुने भी नही, उसके बखिलाफ जो चीजें हैं, उन्हें जाहिर भी न करे । क्रिमिनल प्रोसीजर कोड की दफा ३४२ के मातहत यह नही होता । हाईकोर्ट मौका देता है । मान लीजिये कि इनकम टैक्स आफिसर के दिमाग मे है कि यह चीज किसी शख्स के बखिलाफ़ है तो उसका फर्ज है कि वह उसको बतलाये कि तुम्हारे बखिलाफ यह चीजे हैं । लेकिन इस चीज के लिये कोई प्राविजन नहीं है । अगर मेरी बात को सुने बगैर कोई मुझ पर दस रुपया टैक्स भी लगा दे तो मै उसे नहीं भूलूगा । मै चाहता हू कि सेलेक्ट कमेटी इस को दुरुस्त करे और जो प्राविजन मौजूद नही है, उस को पूरा करे ।

आगे चल कर दफा १६ मे क्या सूरत है ? सारे हिन्दुस्तान मे, और दो एक मुल्को को छोड़ कर सारी दुनिया मे ला आफ लिमिटेशन जारी है । हमारे यहा पुराने जमाने में कोई शख्स भी अपने कर्जे को जरूर देता था चाहे फ़िर वह उसके बाप दादे का ही क्यों न हो । लेकिन जब से ला आफ लिमिटेशन लगाया गया है तब से अगर कोई लाइबिलिटी हो, उसके खिलाफ लिमिटेशन हो जाता है । इनसान की आज जो भी जिन्दगी है, वह सारी की सारी लिमिटेड है और उसके हालात में तब्दील होती रहती है । इस लिमिटेशन एक्ट को थोड़ा ही अर्सा हुआ है कि यह तरमीम की गई थी । जहां तक हमारे इनकम टैक्स की वसूलयाबी का सवाल है आप उसकी तरफ देखिये । वह एक बिलकुल वन साइडेड ला है और ठीक नहीं है । आपको चाहिये था कि ऐसी तरमीम लाते जिस से वह भी ठीक होता । उस में लिखा है

> "he may, in cases falling under clause (a) at any time, and in cases falling under clause (b) at any time within six years. . ."

मेरी नाकिस राय मे ए के वास्ते छ. साल (6 years) और बी के वास्ते तीन इयर्स होना चाहिए था । मैं सेलेक्ट कमेटी से अर्ज करूगा कि इस लाइफ की लिमिटेशन्स को देखते हुये ऐसी तरमीम करे कि यह ला बिलकुल ठीक हो जाये । बिटवीन मैन टु मैन आज लिमिटेशन कानून हर मामले में लागू है । यह वाजिब नही है कि इनकम टैक्स की वसूली के लिये मीयाद का कानून लागू न हो ।

आज मुझे लगता है कि आपका वैल्थ और एक्स्पेंडिचर टैक्स कहीं बिखर न जाये । आज अगर हमारे मुल्क मे ऐसे एसेसीज की तादाद सिर्फ ३६,००० है तो दूसरे मुल्कों मे ३६०,००० होगी । यहा कौन वैल्दी आदमी है ? देश मे सही मानो मे १००० आदमी से ज्यादा मालदार आदमी नही मिलेंगे । इस ३६,००० मे से बहुत से गरीब है, वह रिअली वैल्दी नहीं है, जब तक उनके पास रुपया है, वह अमीर है, आज सट्टा खेल डाला कि फिर कुल्लांच बन जाते है । सरकार जो रुपया उनको पकड़ने में खर्च करेगी क्या वह भी उन से मिल सकेगा ? अभी हमारे मुकर्जी साहब ने बताया कि

१८० करोड़ रुपया Arrears बकाया पड़ा हुआ है, आखिर सरकार ने कितने लोगों को जेल में डाला है ? कानून में कहीं पर कमी है जिसकी वजह से इवेजन होता है तो इस कानून में है । मैं बहुत दफ़ा कह चुका हूं कि जो लोग गलत इनकम टैक्स रिटर्न दाखिल करते है, छिपा कर करते हैं, या झूठे इनकम टैक्स रिटर्न दाखिल करते हैं, सरकार उन से पूछती नहीं है । और अगर पूछती है तो उन पर वह क्या पैनेलिटी लगाती है । इंडियन पेनल कोड की १९३ धारा मौजूद है जिसमे है कि अगर कोई शख्स झूठा रिटर्न देता है तो उसको कैद में भेजा जाये । उन पर सिर्फ कैद का असर होता है, दूसरी किसी चीज का असर नही होता । इन बड़े आदमियों में से दस बीस को कैद मे भेज दीजिये, गलत रिटर्न आने बन्द हो जायें । लेकिन होता क्या है कि उस पर बढ़ा कर पेनेलिटी लगा दी जाती है, ड्योढ़ी पैनेलिटी लगा दी, उसका असर किस पर होगा ? ड्योढ़ी पैनेलिटी वसूल किससे होगी ? मैं कहना चाहता हूं कि इनकम टैक्स ला जैसा है , उस पर अमल नहीं किया गया । इस मे भी कोई प्राविजन इस बात का नही है कि अगर कोई झूठा रिटर्न दे तो उस को कैद कर दिया जाये । इस तरह की कार्य-वाही जालसाजी में शामिल होती है । लोग दो दो हिसाब रखते हैं । लेकिन उस के मुकाबले सरकार ने क्या किया ? क्या उसने किसी आदमी को कैद किया ? मै चाहूगा कि आनरेबल फाइनेन्स मिनिस्टर साहब जवाब दे तो फिगर्स दे कि इस चीज के लिये कितने आदमियों को पेनली प्रोसीक्यूट किया गया । हमारी सरकार बिजनेस नही चाहती, वह चाहती है कि पैसा आप ही वसूल होता रहे, वरना क्या उसके काम करने का यह तरीका होता ? इसलिये मैं अर्ज करूंगा कि यह प्राविजन होना चाहिये कि अगर इन दि फर्स्ट इन्स्टेंस साबित हो जाये कि फलां शख्स ने गलत रिटर्न दिया है, तो उस जुर्म करने वाले को जरूर कैद की सजा दी जाये । जुर्माना न किया जाए ।

मै जनाब की तवज्जह एक चीज की तरफ और दिलाना चाहता हूं । दफ़ा २० Wealth Bill में जो हिन्दू ज्वाएंट फैमिली के मुताल्लिक़ है उस में बहुत डिस्क्रिमिनेशन है । मै अर्ज करूंगा कि सेलेक्ट कमेटी उस डिस्क्रिमिनेशन को दूर कर दे । डेट आफ पार्टिशन के मुताल्लिक डिस्क्रिमिनेशन है जो कि वाजिब नहीं है । मुझे इसका बहुत अफसोस है कि मुझे Wealth Bill पर बोलने का वक्त नही मिला नहीं तो मै बहुत सी नई बाते उस बिल के मुताल्लिक अर्ज करता ।

इसके बाद मै एक दफ़ा पर और आता हू । दफा २३ के अन्दर अपील में अपेलेट कोर्ट्स एविडेंस को सुनेंगे लेकिन बहस सुनने की पाबन्दी नही है । उसमे जो दफ़ा है उसमें लिखा है कि वह उसे जरूर सुनेंगे, लेकिन तब जब कि टैक्स एन्हैन्स करना होगा । ओरिजिनल टैक्स के लिये कोई प्राविजन नही है कि असेसी को सुना जायेगा । यह गलत है ।

चुनाचे दफ़ा २४ मे लिखा है :

> "The Appellate Tribunal, may, after giving both parties to the appeal an opportunity of being heard, pass such orders..."

मै चाहता हूं कि यह जो आपार्चुनिटी है इनकम टैक्स आफिसर के बारे मे यही फर्स्ट कोर्ट के बारे मे भी होना चाहिये । ऐसा नही होगा तो इनकम टैक्स आफिसर को अख्तियार है कि उसकी बात को सुने या न सुने ।

14 hrs.

अब मै आपकी तवज्जह दफ़ा २५ की तरफ़ दिलाना चाहता हूं । यह दफा कमिश्नर साहब की पावर्स के बारे में है । लेकिन बड़े ताज्जुब की बात है कि कमिश्नर साहब को यह अख्तियार तो दिया गया है कि अगर वह देखें कि सरकार को नुकसान

[पंडित ठाकुर दास भार्गव]

हो रहा है तो असेसमेंट को रिवाइज कर दें, लेकिन इसमे यह अख्तियार नहीं दिया गया है कि अगर कोई शख्स जो कि एग्रीव्ड हो उसकी दरख्वास्त पर कमिश्नर साहब रिवाइज कर सके या अगर वह खुद देखें कि किसी पर ज्यादा असेसमेंट हो गया है तो उसको कम कर दे। यह अख्तियार भी होना चाहिये।

मै हाईकोर्ट के रेफ़ेरेंस के बारे मे कुछ नही कहना चाहता।

अब मै आपकी तवज्जह दफा ३१ की तरफ दिलाना चाहता हू। इसमे अख्तियार दिया गया है कि अगर इनकम टैक्स आफिसर चाहे तो डिफाल्ट न समझे। इसके अल्फाज है

"Notwithstanding anything contained in this section, where an assessee has presented an appeal under section 23, the Wealth-tax Officer may in his discretion treat the assessee as not being in default as long as such appeal is undisposed of"

जनाबवाला, यह ऐसा मामला है कि जैसे किसी शख्स पर डिग्री हो जाये, आर्डर पास हो जाये। अपीलेट कोर्ट को अख्तियार है कि डिग्री को बन्द कर दे, या सिक्यूरिटी के ले या और किसी तरह बन्द कर दे। इसमें इनकम टैक्स आफिसर को यह अख्तियार दिया गया है जो कि एग्जीक्यूटिंग कोर्ट है। मै चाहता हू कि बडी अपीलेट कोर्ट के लिये भी यह अख्तियार होना चाहिये। मै अदब से अर्ज करना चाहता हू कि उसूल तो यह होना चाहिये कि जब तक किसी की अपील फैसल न हो जाये तब तक उसकी जायदाद को नीलाम न किया जाये क्योंकि हो सकता है कि अपील मे फैसला कायम न रहे। लेकिन इसका एक और भी पहलू है कि अपील फैसल होने मे बहुत देर लगे और इस अर्से में असेसी अपनी जायदाद को ट्रांसफर कर दे। इसलिये कम से कम हायर कोर्ट्स को यह अख्तियार होना चाहिये और फर्स्ट कोर्ट को भी यह अख्तियार रहे तो मुझे ऐतराज नही है। अगर असेसी चाहे तो ऊपर से आर्डर ले आये और स्टे करवा ले। मै अदब से अर्ज करना चाहता हू कि यह चीज इस बिल में आनी चाहिये।

इसके आगे इसमे सेक्शन ३५ है जो कि रेक्टीफिकेशन आफ मिस्टेक्स के बारे में है। इस रेक्टीफिकेशन के लिये चार साल की मीयाद दी गई है। मै चाहता हू कि इसमें गवर्नमेंट के लिये दो साल की और असेसी के लिये चार साल की मियाद रखी जानी चाहिय क्योंकि गवर्नमेंट के पास तो इस काम के लिये एक मुहकमा है जो कि हर एक चीज के पीछे पडा रहता है और अगर वह मिस्टेक करता है तो उसको ठीक करने के लिये दो साल की मियाद काफी होनी चाहिये। लेकिन एक प्राइवेट आदमी तो कुछ नही जानता, न उसको सारे कायदे मालूम होते है। उसके लिये चार साल की मियाद रखनी चाहिये।

Mr. Deputy-Speaker: The hon Member has been continuing to give reference to Wealth Tax clauses

Pandit Thakur Das Bhargava: The sections are the same but they are numbered different Where they are different, I have indicated them.

Shri T. T. Krishnamachari: What does it matter? It is all tax. You speak on some tax

पंडित ठाकुर दास भार्गव अब मै आपकी तवज्जह दफा ३३ की तरफ दिलाना चाहता हू। इसमे जो प्राविजन है वह इनकम टैक्स इनवेस्टीगेशन की लिगेसी है। मैंने उस वक्त भी यह ऐतराज किया था कि इस तरह की लाइबिलिटी असेसी पर न डाली जाये। यह तो इनकम टैक्स आफिसर का फर्ज है। लेकिन उस वक्त तो वह चीज पास हो गई। अब अगर इस बिल में से

इस चीज को हटा दिया जाय तो बहुत अच्छा हो। लेकिन मुझे इसका हटाया जाना मुश्किल नजर आता है।

अब मैं जनाब की तवज्जह दफ़ा ३४ की तरफ दिलाना चाहता हूं। इसमें लिखा हुआ है :

"Whenever in respect of any proceeding under this Act any expenditure-tax authority ceases to exercise jurisdiction and is succeeded by another who has and exercises such jurisdiction, the authority so succeeding may continue the proceeding from the stage at which the proceeding was left by his predecessor."

मुझे इस पर सख्त एतराज है। यह इनकम टैक्स का मामला नहीं क्रिमिनल का मामला है। इसमें फाइन लिया जाता है।

Shri A. S. Sarhadi (Ludhiana): On a point of order, is it necessary to discuss the clauses in detail at this stage when the Bill is being referred to the Select Committee?

Mr. Deputy-Speaker: It is being referred to the Select Committee and some points are being given out so that it may specially direct its attention towards these clauses.

पंडित ठाकुर दास भार्गव : मैं चाहता हूं कि इसमें सिलेक्ट कमेटी असेसी को यह अख्तियार दे कि अगर वह चाहे तो डीनोवो प्रोसीडिंग्स शुरू करा सकता है। हो सकता है कि जो चीज पहले इनकम टैक्स आफिसर के सामने आई है और जिसकी वजह से उसका इम्प्रेशन अच्छा हो गया हो वह चीज दूसरे आफिसर को जब वह उसके रूबरू पेश नहीं होगी अपील नहीं करे। मैं नहीं चाहता कि प्रोसीडिंग्स लम्बा हो, लेकिन अगर वह अख्तियार असेसी को नहीं दिया जायेगा तो जिस शख्स पर टैक्स लगता है उसके हुकूक खत्म हो जायेंगे। इसलिये मैं चाहूंगा कि असेसी को अख्तियार हो कि अगर वह चाहे तो प्रोसीडिंग्स को डीनोवो शुरू करवा सके।

अब मैं जनाब की तवज्जह दफ़ा ३६ की तरफ दिलाना चाहता हूं जो कि सरविस के मुताल्लिक है। सिविल प्रोसीज्योर कोड में यह कायदा है कि परसन पर सरविस होनी चाहिये। लेकिन इसमें लिखा है :

"A notice or a requisition under this Act may be served on the person therein named either by post......"

जनाब को मालूम है कि समन्स के लिये यह पहला उसूल है कि सरविस परसनल होनी चाहिये। अगर वह फेल हो जाये तो दूसरी तरह की सरविस होती है। यहां पर पोस्ट का प्रोवीजन है। यह मुनासिब चीज नहीं है। यह टैक्स का मामला है। इसमें तो सरविस के बारे में और भी ज्यादा तवज्जह होनी चाहिये। मैं चाहूंगा कि सिलेक्ट कमेटी इस तरफ भी तवज्जह दे। इन मामलों में ये छोटी छोटी प्रोसीज्योर की बातें बहुत अहम होती हैं। इनकी तरफ कम तवज्जह देना या तवज्जह न देना जायज नहीं है। इनकम टैक्स प्रैक्टीशनर्ज के बारे में मैं कुछ अर्ज नहीं करना चाहता हूं। इस बारे में फाइनेंस मिनिस्टर ने जो कुछ फरमाया है, मैं उससे मुत्तफ़िक हूं। उनका एपरोच बिलकुल सही है कि क्वालिफिकेशन्ज मुकर्रर कर दी जायेंगी और उनके मुताबिक जो काबिल साबित होंगे, वे रख लिये जायेंगे। दफ़ा ४ में ये लफ्ज हैं

"In computing the expenditure liable to tax under this Act, the following amounts shall be included, namely, any expenditure incurred, whether directly or indirectly, by a person other than the assessee in respect of any obligation or personal requirement of the assessee or any of his dependants which, but for the expenditure having been incurred by that other person, would have been incurred by the assessee."

मैं इस बारे में क्लेरिफिकेशन तलब करना चाहता हूं। फाइनेंस मिनिस्टर साहब बराय

[पंडित ठाकुर दास भार्गव]

मेहरबानी यह बतायें कि यहां इनडाइरेक्टली से उनकी क्या मुराद है। अगर किसी की शादी में कोई रिश्तेदार—मामा वगैरह—दस हजार रुपये का माल ला दे, तो क्या वह भी उस शख्स के जिम्मे समझा जायेगा ?

Shri T. T. Krishnamachari: That is precisely what we want to avoid.

Pandit Thakur Das Bhargava:. Supposing a Mama, brother of the mother, brings Rs. 10,000 by way of gift at the time of marriage, will that be regarded as an expense incurred by this person indirectly?

Shri T. T. Krishnamachari: If it is contributed for the marriage of the daughter then 'yes'.

Pandit Thakur Das Bhargava: It is a contribution of the Mama. That is a very dangerous thing. The word 'indirectly' should be taken away. I would respectfully ask the Finance Minister as well as the Select Committee to kindly look into this question.

Shri T. T. Krishnamachari: One can have a dozen Mamas, both real and unreal.

Pandit Thakur Das Bhargava: They pay it out of their own pockets. It is not he who is responsible for it. He cannot also refuse it. You are now making this man responsible for it. I would request you kindly to consider this point.

Then, in clause 5(1)(a) the words "wholly and exclusively" should be taken away. In clause 5(2) it is said:

> "Where any expenditure is not wholly and exclusively incurred for any of the purposes specified in sub-section (1), the provisions of that sub-section shall apply in respect of so much of that expenditure as is reasonably attributable to any such purpose."

When "reasonably attributable expenditure" is provided for in subclause (2) I do not see any reason why the words "wholly and exclusively" should be there in sub-clause 1(a). I would, therefore, request the Select Committee to look into this question also.

As regards "dependants", Sir, in the definition so far as an individual is concerned it is said:

> "Where the assessee is an individual, a son or daughter wholly or mainly dependant on the assessee for support and maintenance."

I think it includes major sons and daughters also if they are dependants. At the same time, I would like to know whether, if there are three sons and two daughters all will be dependants or not. From the speech of the hon. Finance Minister I thought that he was limiting the number of dependants to one or two. In view of the fact that the Government is out to see that the population of India does not increase, I think it is a wise decision. But so far as these words go they are capable of being interpreted that son and daughter mean any number of sons and any number of daughters.

May I humbly ask, what has the poor parent done? After all a parent can also be a dependant on the son. This is an expenditure tax for India and not for France or England. In India a parent may be wholly dependant upon his son.

Shri T. T. Krishnamachari: The son can spend Rs. 5000 less on himself and spend it on his parents.

Pandit Thakur Das Bhargava: Similarly he can also do in regard to sons and daughters also. I do not see any logic between the two. There is the son, the daughter and there are also the parents. If one has two sons, one daughter—that is the number allowed in Japan—and parents, after spending Rs. 25,000 on them what will remain for himself and his wife. I should, therefore, think that

for India the rule ought to be different. I would suggest that parents may also be included

Then, what is to be done with the wife so far as the allowance is concerned?

Mr. Deputy-Speaker: That the hon Member himself must be knowing much better

Pandit Thakur Das Bhargava: Here we are to be guided by you, Sir You will be pleased to find, Sir, that on page 4 under sub-clause (d) a basic allowance of Rs 24,000 and a further allowance of Rs 5,000 is provided for in respect of each dependant There is no mention of wife The hon Finance Minister when he was making the speech said that an individual included both himself and his wife But here there is no mention of wife I should, therefore, think, if wife is a dependant she should also be provided for, if she is invisible in (d) that is a different matter

Mr. Deputy-Speaker: I hope the hon Member does not require an answer immediately from the Finance Minister

Pandit Thakur Das Bhargava: No, Sir. The Finance Minister is very clever for all of us He will always say that he will leave it to the Select Committee and I know that the Select Committee will only do what he wishes the Select Committee to do He also knows that we will also

Mr. Deputy-Speaker: We should not say that much.

Pandit Thakur Das Bhargava: Why not? He is so clever, so wise that, I should say, his advice is accepted by all of us Originally, when he framed the Finance Bill and we were hearing him speaking about these taxes one after the other we were all very much against him. When he sent us a note explaining all these things, as a matter of fact, many of us were converted I submitted here in this House that I was one of those who were converted I know with his reasoning in his speech he will convert us all, but I am submitting all these things for his conversion

Shri T. T. Krishnamachari: As a piece of evidence of his persuasiveness I will straight-away offer that I shall provide in the Expenditure Tax Bill a provision analogous to Section 33A of the Income-tax Act Straightway I am accepting the suggestion made by him He suggested that there should be a revision in favour of the assessee and the power that we possess now under Section 33A of the Income-tax Act should be incorporated here I am prepared to accept it

Pandit Thakur Das Bhargava: Sir, I am really very unfortunate that the hon Minister was not here when I started my speech Had he heard those portions of my speech I am sure he would certainly have been converted to my views

I think, Sir, that that Finance Minister is successful in whose regime the people love the taxes which he imposes upon them. I should like to congratulate our Finance Minister because he has received so many congratulations here in this House Everybody has liked these two taxes except, perhaps, myself So far as I am concerned, my reasons for congratulations are quite different. I consider him as a very successful Industries Minister When he was Minister for Commerce and Industries there was open general licence and every industrialist was happy When he is Finance Minister, all of us are happy because we know that he will see that the Five Year Plan is implemented. After his tenure as Finance Minister I would like him to become the Minister for Rehabilitation so that the refugees will be happy too.

श्री रा० क० शर्मा (निमाड़) : उपाध्यक्ष महोदय, मैं निवेदन करना चाहता हूं कि माननीय सदस्य ने आधा भाषण हिन्दी में दिया है और अब आधा अंग्रेजी में दे रहे हैं। दोनों ही भाषण श्रोताओं के लिये अधूरे रह गए हैं, जिस का परिणाम यह हुआ है कि न हिन्दी जानने वाले ही पूरे भाषण को समझ सके हैं और न इंगलिश जानने वाले हो।

उपाध्यक्ष महोदय जब दोनों भाषणों में बोलने की इजाजत है, तो क्या किया जाये ?

पंडित ठाकुर दास भार्गव जनाब, इस में कम से कम यह तो मेरिट है कि आधा भाषण हिन्दी वाले समझ जायेंगे और आधा अंग्रेजी वाले।

जहां तक इस टैक्स का सवाल है, इस को तो हटाया जा सकता नहीं है। यह तो लगेगा ही। जिससे हमारी फाइव यीयर प्लैन के पूरा होने में मदद मिलती है, वह चीज चाहे अच्छी हो, चाहे बुरी, वह ठीक है और हम उस को सपोर्ट करेंगे।

मुझे अफसोस है कि मैं ने ज्यादा वक्त ले लिया है, लेकिन चूंकि किसी दोस्त ने प्रोसीजरल मैटर्ज पर बहस नहीं की थी, इसी लिए मैं ने उन के बारे में जरा तफसील के साथ अर्ज करने की कोशिश की है। मैं समझता हूं कि प्रोसीजर भी उतना ही जरूरी है, जितना कि टैक्स, बल्कि वह ज्यादा जरूरी है। मुनासिब यही है—और जरूरी भी है—कि लोग टैक्स दें, लेकिन साथ ही साथ यह भी महसूस करें कि यह टैक्स ठीक है। मैं यह समझूं कि जो टैक्स लगाने वाला है, वह मेरा दुश्मन नहीं है, वह मेरा दोस्त है। मेरे दोस्त जरूरत से ज्यादा टैक्स नहीं लगायेंगे। इसके साथ ही साथ मैं आशा करता हूं कि वे प्रोसीजर को भी दुरुस्त करेंगे। मैं आशा करता हूं कि जो सिलैक्ट कमेटी है वह इन सब बातों पर गौर करेगी और वहां से एक ऐसा उमदा बिल मंज हो कर निकलेगा कि जोकि एक माडल होगा और सिलेक्ट कमेटी इनकम टैक्स एक्ट की सारी प्राविजन्स का जिन का मैंने जिक्र किया है तबदील करने का सुझाव देगी।

Mr. Deputy-Speaker: I have a short announcement to make.

Yesterday after the result of the Division on the motion that the Railway Protection Force Bill as amended be passed was announced by the Deputy-Speaker, some Members complained that their push button sets were not in working order inasmuch as the pilot lamp on their seats did not glow After the House rose the push button set on each one of the seats of Members who gave their names and numbers to the Table was tested, and it was found that the lamps burnt simultaneously with the pressing of the button and push switch. It appears that the button and the switch were not pressed simultaneously by Members which is a *sine qua non* for the correct recording of vote

I might also add, perhaps it may cause laughter, that some very important Members were not pressing the buttons but the screws beside that (Laughter)

An Hon. Member: Who were they?

Mr. Deputy-Speaker: When they complained, there was no light.

An Hon. Member: Some screw was loose

Mr. Deputy-Speaker: May be somewhere Perhaps we will take greater precaution next time and demonstrations shall have to be given when we have that chance again.

पंडित ब्रज नारायण "ब्रजेश" (शिवपुरी): उपाध्यक्ष महोदय, सदन के सम्मुख जो बिल, इस समय प्रस्तुत है उसका मैं समर्थन करने के लिये खड़ा हुआ हूं। आज हमको

योजना को सफल बनाने के लिए पैसे की आवश्यकता है और बिना कर लगाये पैसा एकत्र नही किया जा सकता है। अस्तु, धन एकत्र करने के लिए यह जो बिल सामने आया है इसका मै स्वागत करता हू। मै समझता हू कि इस देश में साम्य लाने के लिए, समता लाने के लिए तथा आज जो असन्तोष पैदा हो गया है और जो भेद आज पूंजीपतियो और गरीबो के बीच म उत्पन्न हो गया है, उस भेद को दूर करने के लिए, और लोगो मे धन कमा कर अधिक से अधिक बडा बनने की जो भावना उत्पन्न हो गई है, उस भावना को परिवर्तित करने के लिए और उन के अन्दर यह भावना जगाने के लिये कि वे जो धन कमाते है केवल अपने लिए ही नही कमाते हैं बल्कि देश के लिए भी कमाते है, राज्य के लिए भी कमाते हैं यह जो कर लगाने की बात कही गई है सराहनीय है और ऐसा करना आवश्यक भी था। मै समझता हू कि इस देश मे राज्य को सम्पन्न बनाने के लिये और विषमताओ को दूर करने के लिए सम्पन्न लोगो के पास जो सम्पत्ति है और जिस को वे कमा कर और बना कर रखना चाहते है और यह समझते है कि सम्भवत हम सदैव जीवित बने रहेंगे और हमारे कमाने के साधन भी न रहे तो भी हम ने जो हमने कमा लिया है इसी को हम खाते रहेगे, उनके हृदय मे से यह भावना उड जाए और उन्हें यह पता लग जाए कि हम जो कमा रहे है वह हमारे काम भी आने वाला नही बल्कि देश के काम भी आने वाला है, उस दृष्टि से भी यह बिल स्वागत योग्य है। इससे उनके कमाने के तरीको मे भी अन्तर आ जाएगा और वे जो कमायेंगे वह न्याय पूर्वक कमायेंगे। बात केवल इतनी है कि हमको सावधानी से यह सब कार्य करना पडेगा। हमें देखना पडेगा कि लोग इसमें से बच निकलने के साधन न ढूंढ ले। पैसा तो वे कमा रहे है लेकिन जब देने का समय आए तो कही ऐसा न हो कि कानून में से ही लूपहोल निकाल कर वे टैक्स से बच जायें और सरकार को एक प्रकार से धोखा दे दें और बाल बाल बच कर निकल जायें। इसके दो परिणाम होंगे, एक तो सरकार को पैसा नही मिल पायेगा और दूसरे बेईमानी अधिक बढ़ जाएगी। आप जितने भी टैक्स लगाते है उनके पीछे सेस अवश्य होती है। एक्सपेंडिचर टैक्स के पीछे इनकम टैक्स के पीछे, वैल्थ टैक्स के पीछे कुछ सेस अवश्य है। इन सब का अर्थ यह है कि राज्यकोष में पैसा आए क्योकि राज्य को पैसे की आवश्यकता है। राज्य का कहना है कि कुछ लोग तो ऐसे है जो बहुत अधिक कमाते है और उनके बहुत अधिक कमाने के कारण कुछ ऐसे लोग है जो कमा नही पाते है। हम उन लोगो मे जो कम कमाते है, अधिक कमाने की शक्ति पैदा करना चाहते है और जो बहुत अधिक कमाते हैं उनकी शक्ति को कम करके दूसरो को देना चाहते है। दूसरे शब्दो मे शक्ति को बाटना चाहते है। ठीक इसी तरह से यह एक एक्सपेंडिचर टैक्स है। क्या कारण है कि कुछ लोग तो ६०,००० से ऊपर तक रुपया खर्च कर देते है और दूसरी ओर कुछ ऐसे है जो १,००० भी खर्च नही करते है। वे एक हजार खर्च इसलिए नही करते कि वे करना नही चाहते है बल्कि इसलिए नही करते कि उनके पास खर्च करने को नही है। ऐसा तो हो नही सकता कि कोई ६०,००० या इससे भी ऊपर खर्च करता जाए और उसको देखने वाला ही कोई न हो। आज यह आवाज उठती है

जग पीडित है अति दुःख से, जग पीडित है अति सुख से, मानव जग मे बट जावें सुख-दुख औ दुख–सुख से।

जो सुखी है उसका दुख के साथ बटवारा हो, जो दुखी है उसका सुख के साथ बटवारा हो, जो ऊंचे है उनको थोडा नीचे लाया जाए और जो नीचे है उनको थोडा ऊपर उठाया जाए, ऐसा करने से देश में कुछ हद तक बराबरी आ जाएगी और जो लड़ाई झगड़े है वे समाप्त हो जायेंगे। जब ऐसा होगा तो लोगो मे संग्रह कर के रखने की भावना भी

[पंडित ब्रज नारायण "ब्रजेश"]

लुप्त हो जाएगी । वे कहेंगे कि जो उनकी आवश्यकताए हैं उनकी पूर्ति हो जाती है आवश्यकताए है उनकी पूर्ति हो जाती है अत संग्रह करके रखने की आवश्यकता नही है ।

अयं निज परोवेति गणना लघु चेतसाम्
उदार चरितानान्तु वसुधैव कुटुम्बकम् ।

यह जो हिन्दुस्तान का नारा था वह फिर उठ कर खडा हो जाएगा । तो मैं समझता हूं कि जो टैक्स सरकार लगाने जा रही है यह अत्यन्त आवश्यक और उपयोगी है । इसका समर्थन करने के लिए मै खडा हुआ हू । मैं समझता हू कि जो सम्पत्ति इस समय कुछ हाथो में केन्द्रित है इससे उसके विकेन्द्रीकरण में सहायता मिलेगी । गाधीजी का भी यही कहना था कि केन्द्रीकरण नही अपितु विकेन्द्रीकरण की ओर हमारा ध्यान जाना चाहिए । एक स्थान पर किसी चीज के केन्द्रित हो जाने से खराबिया उत्पन्न होती है । आज एटम बम बन गए है और ये कुछ एक देशो के पास ही है । पता नही कब तूफान खडा हो जाएगा । १० करोड २० करोड इन्होंने इकट्ठा करके अपने पास रखा हुआ है । न जाने कब किस के ऊपर इनको पटक दिया जाएगा और किस का दिवाला निकाल दिया जाएगा । हमें अणुओ को अलग अलग करना होगा, इनको जगह जगह बिखेरना होगा, तभी हमारा काम चलेगा । इस दृष्टि से जो एक्सपेंडिचर टैक्स बिल आया है, उसके द्वारा बडे आदमियो से सम्पत्ति लेकर, पैसा ले कर जनता में वितरित करने की राज्य की भावना है, उस भावना को मैं अपना सहयोग प्रदान करता हूं और मैं उसके प्रति अपनी सहानुभूति प्रकट करता हूं । मै चाहता हू कि दूसरी जगहो पर जहां भी पैसा दिखाई पड़ता हो, उसको इकट्ठा किया जाए ।

इसके साथ ही साथ मै यह भी कहना चाहता हू कि जहा हम बड़ो से पैसा लेने चले है वहा हमें छोटो को रगड़ने की बात नहीं करनी चाहिए क्योंकि जिस को लेने की आदत पड़ जाती है वह यह नही देखता कि यह बड़ा है या छोटा यह समझता है कि बडो से भी लेना है और छोटो से भी लेना है । बडों से लेने में कोई हानि नही है । इस देश में गरीबो का बहुमत है । यह देश एक दरिद्र देश है और दरिद्रता को दूर करने के लिए यदि बडों से ही पैसा वसूल किया जायगा और छोटो को राज्य की सहानुभूति मिलेगी, तो इसके जो परिणाम होगे वे अच्छे ही होगे । एक तो राज्य सम्पन्न होगा, शक्तिशाली होगा, इसको बढने तथा पनपने का अवसर मिलेगा और दूसरे बडे लोगो में भी यह विश्वास उत्पन्न हो जाएगा कि वे अपने हृदय में गरीबो की सहानुभूति प्राप्त किए बिना आगे नही बढ सकते है और वे ऐसा करने का प्रयत्न भी करेगे । इसके साथ ही साथ गरीबो की सहानुभूति भी राज्य को मिलेगी क्योंकि उनके अन्दर यह भावना उत्पन्न होगी कि राज्य बडो से पैसा लेकर उनके मध्य बाट रहा है । इस तरह से अमीरो के साथ साथ गरीबो की सहानुभूति भी राज्य को प्राप्त हो जाएगी इस प्रकार से जो उत्तरदायित्व राज्य पर है उनको भी वह अच्छी तरह से पूरा कर सकेगा । इस भावना के साथ इस हाउस को बिल का समर्थन करना चाहिए । आज देश में हम देख रहे है कि लोगो से टैक्स के रूप मे भारी रकमे वसूल की जाती है और इतना ही नही बल्कि देखने में यह आ रहा है कि बडे लोगो से पैसा लेने वाले भी बडे होते जा रहे है । हमारे देखने मे आता है कि पूजीपतियो से इनकम टैक्स लेने वाले आदमी भी छोटे आदमी नही रह जाते है, वे भी उन पूजीपतियो के छोटे भाई बन जाते है । देश के पूजीपतियो से जिनके जिम्मे पैसा लेना हो वह पूजीपति न बने, यह कैसे हो सकता है । इसका पता तो उस समय लगता है जब उनके यहा लड़कियो की शादिया होती है । लडके के पक्ष वाले यह कहते सने जाते है कि लडकी का बाप तो इनकम-टैक्स अफसर है, क्या वह लड़की को दहेज में १५ हजार रुपये भी नही देगा । ऐसा कैसे हो सकता है, इतना तो उसको देना ही पड़ेगा आखिर इनकम-टैक्स अफसर

है । इसलिए हमारी सरकार को इस विषय में विशेष सतर्कता बरतनी होगी कि कहीं यह इनकम टैक्स अफसर टैक्स इकट्ठा करने के काम में अपनी जेबों में तो पैसा नहीं डाल रहे हैं क्योंकि चाहे उन्हें गंगा मे डुबोइये या यमुना मे डुबकी दिलाइये या सदैव गगाजली उनके हाथ मे रक्खे रहिये, इस तरह की गड़बड़ी करते रहेंगे । मै चाहूंगा कि हमारी सरकार इस काम को करने के लिए ऐसे अफसर छाट कर रक्खे जो बिलकुल पवित्र और ईमानदार हों और जो पबलिक से टैक्स का पैसा वसूल करने समय एक पाई की भी गड़बड़ी न करे और अपनी अनुचित कमाई न करे । मुझे पूर्ण विश्वास है कि अगर आपने ऐसे सुयोग्य और ईमानदार आदमियो के हाथ मे यह काम सौपा तो सरकार को काफी पैसा टैक्सो के रूप मे सुलभ हो सकेगा और साथ ही अगर जनता को यह विश्वास हो जाय कि उनके पास से जो पैसा सरकार टैक्स के रूप मे वसूल कर रही है उसका वास्तव मे सदुपयोग होगा और वह जनहित कार्यों पर खर्च होगा तो देश का कोई ऐसा आदमी नही होगा जो अपना उचित टैक्स देने से इकार करे । उस देश मे जहा लोगो ने देश की स्वतन्त्रता के लिए अपने प्राणो को न्योछावर कर दिया, और हजारो लोग फासी के तख्तो पर खुशी खुशी झूल गये, क्या आज उस देश के लोग अगर उनको यह विश्वास हो जाय कि उन से लिया गया पैसा वास्तव मे सही तौर पर खर्च किया जायगा, वे कागज के टुकड़े देने से इकार कर जायेंगे ? मै ऐसा मानने को तैयार नही हू । आज भी लोग देश हित के लिए अपना सर्वस्व देने को तैयार हो जायेंगे लेकिन शर्त यह है कि उनको विश्वास हो जाय कि उनसे जो पैसा टैक्सो की शकल में लिया जायगा वह बेकार खर्च नही होगा और उसका सही इस्तेमाल होगा और वह रुपया देश के विकास और उसकी उन्नति के लिए तैयार की गई योजनाओं पर उचित रूप से लगाया जायगा ।

अन्त मे मै और अधिक न कह कर यह जो बिल यहां आया है, उसका समर्थन करता हूं और जैसा कि आरम्भ में मैंने कहा था कि इस विषय पर कोई बहुत लम्बी चौड़ी स्पीच की आवश्यकता नहीं है क्योंकि यह निश्चित रूप से उपयोगी है और निर्विवाद है । बस इतना कह कर मै अपना स्थान ग्रहण करता हूं ।

श्री टांटिया (सीकर) : उपाध्यक्ष महोदय, मै वेल्थ टैक्स और एक्सपेंडीचर टैक्स इन दोनो ही टैक्सों को सपोर्ट करता हू क्योकि आज देश के सामने द्वितीय पच वर्षीय योजना मौजूद है और उसको सफल बनाने के लिए जो अतिरिक्त धन राशि नये टैक्सों के रूप में सरकार जनता से वसूल करना चाहती है, वह उचित दिशा मे एक कदम है और इस नाते मै उनका समर्थन करता हू । हमे अपनी योजना मे निहित लक्ष्यो को पूरा करना है और उनको पूरा करने के लिए हमे अतिरिक्त धन राशि जुटानी पड़ेगी और यह ऐसा कार्य है जिसमे समस्त देशवासियो को अपना पार्ट अदा करना चाहिये ।

जहा तक वेल्थ टैक्स का सवाल है मै चाहूंगा कि इसमें हम और आगे बढे और बजाय २ लाख रुपये के ऊपर वेल्थ टैक्स लगाने के उसको ५० हजार रुपये पर लगाये क्योकि जब हिन्दुस्तान मे एक औसत आदमी के पास २ हजार रुपया भी नही आता है तब मै समझता हू कि एक सोशलिस्टिक पैटर्न आफ सोसाइटी मे एक आदमी जिसके पास ५० हजार रुपये की सम्पत्ति हो उसको कोई हक नही है कि वह अपना भाग अदा न करे और वह इस टैक्स से बच जाय ।

इसी तरीके से एक्सपेंडीचर टैक्स की बाबत मुझे यह कहना है कि बजाय ३० हजार की लिमिट रखने के ७ से १० हजार तक की लिमिट कर दी जाय । जब ३ सौ रुपये प्रति आदमी की औसत आमदनी यहा हिन्दुस्तान में है, तो जो आदमी ५ हजार या ७ हजार रुपया खर्च करते हैं उनको भी तो इस देश के निर्माण और विकास कार्य में अपना थोड़ा बहुत योग देना चाहिए । हमें यह नहीं

[श्री टांटिया]

भूल जाना चाहिए कि हमारा देश एक गरीब देश है और अंडरडेवलप्ड कंट्री है और जब हमने इनकमटैक्स की रेट घटा कर ३००० रुपये कर दी है तो वैल्थ टैक्स २ लाख रुपये पर लेना कहां तक उचित होगा ? मेरा तो सुझाव यह है कि २ लाख की जगह उसको घटा कर ५० हजार कर दिया जाये ताकि ज्यादा से ज्यादा आदमी अपना योग दे और वे यह महसूस करें कि वे भी भारत की उन्नति और उसके निर्माण कार्य में अपना पार्ट अदा कर रहे हैं। इसलिए सेलेक्ट कमेटी की सेवा में मेरा नम्र निवेदन है कि इस स्लैब को कम करके ५० हजार रुपये कर दिया जाय और एक्सपेंडीचर टैक्स भी ३० हजार से घटा कर ७ से १० हजार के बीच में कर दिया जाय।

दूसरों को उपदेश देना बहुत आसान है मगर स्वयं अमल करना हमेशा कठिन हुआ करता है। और इस सम्बन्ध में मुझे अपने यहां की वह भाट वाली कहावत याद आ जाती है जो वह कहता था कि मैं हाथी के हौदे पर नहीं चढूंगा क्योंकि हमारे यहां हाथी के हौदा होता हो नहीं तो उस हालत में उसके ऐसा कहने की कीमत ही क्या है या सोने के थाल में मैं नहीं जीमूंगा। मैं तो चाहता हूं कि देश के हर देशवासी को कुछ न कुछ त्याग करना चाहिए और अपना योग देना चाहिए और मैं चाहता हूं कि हमारे लोगों में यह भावना फैले कि हर आदमी यह कहे कि मैं इसमें अपना सहयोग देना चाहता हूं। जो लोग ८ हजार या १० हजार रुपया खर्च करते हैं, वे आगे बढ़ कर यह कहें कि हम इस एक्सपेंडीचर टैक्स में कुछ हिस्सा देना चाहते हैं चाहे वह १०० रुपये हो या २०० रुपये हो। आज जरूरत इस बात की है कि हमारे देश के हर वर्ग के आदमी में ऐसा त्याग का भाव आना चाहिए और छोटे बड़े सबको अपना उचित योग देश को उन्नति पथ पर अग्रसर करने के लिए देना चाहिए। बस और अधिक न कह कर इन शब्दों के साथ मैं अपनी स्पीच को खत्म करता हूं।

Shri Supakar (Sambalpur): Mr. Deputy-Speaker, this Bill, when passed, will be the first expenditure-tax measure throughout the whole world and it will be a novel experiment for our tax collectors in assessment, collection and realisation. When the hon. Finance Minister delivered his budget speech, he said that this is a form of taxation which has no backing as yet of historical experience, but it is, however, a tax which, given effective administrative arrangements, can be a potent instrument for restraining ostentatious expenditure and for promoting savings. For initiating a taxation measure of this nature, our Finance Minister has relied on the report of Professor Kaldor, who is the author of a book on expenditure-tax. No doubt before Professor Kaldor wrote a book on expenditure-tax, such a taxation measure was contemplated in the United States of America I am quoting from a book by Professor John F Due, entitled Government Finance. At page 276 he says:

"No spendings tax has actually been employed in the United States, Canada or Great Britain. However, suggestions for such a tax were advanced in the United States as early as 1921 by Ogden L Mills, then a member of Congress and later Secretary of the Treasury

"In 1942, the U.S. Treasury recommended a spending tax proposal to the Congress, but it was not taken seriously by the Congressional Committees"

Thus you will see that in the past, there have been suggestions for the imposition of the expenditure-tax, but it has not been favoured. It is only now in India that we are going to start the expenditure-tax.

In this connection, I shall draw your attention to page 21 of the Bill where the number of assessees is calculated. You will see that the estimated number of assessees is,

4500 individuals and 1500 Hindu undivided families But, from the statement that was made this morning by the Finance Minister that the proviso to clause 3 of the Bill is likely to be deleted, it seems that he is of the opinion that there should be no such restriction on the imposition of the expenditure-tax and that this limit of Rs 60,000 income-tax liability should not be a part of the Bill when it emerges out of the Select Committee We find the floodgate of assessment is laid open We do not know what will be the number of assessees who will come within the mischief or under the purview of this Bill We do not yet know what will be the standard of assessment A minimum amount of income is fixed in the case of income-tax But, in the case of expenditure-tax, we do not have any such limit, except for the fact that the Bill provides that individuals and members of Hindu undivided families will be given certain exemptions in clause 6 sub-clause (d) and the provisos thereof Save and except this, we do not know what will be the ultimate amount of taxes that would be realised and the amount of expenditure that would be assessable, because, we have no statistics whatsoever regarding expenditure either in the case of individuals or in the case of Hindu undivided families It is difficult to correlate expenditure with income and it is difficult to guess even the expenditure that a person having a particular scale of income incurs Therefore, it is very difficult to say at this stage what will be the contribution of the expenditure-tax to the State exchequer and to the Second Five Year Plan

Out of the Second Plan, already one year has elapsed This tax will not be assessable before April 1958 Therefore, two years will have elapsed when this Bill, alter being passed, comes into operation Even then, it will be a very hard task for the tax collectors to lay down standards of calculation and how to check evasions or avoid incorrect returns We have been used to the income-tax for several decades But, neither anybody in this country nor any one in any other country is used to any standard of determining the scale of expenditure and detecting any cases of evasion Prof Kaldor's report says that the comprehensive return that would be called for in the case of personal taxation would be a panacea which will cure all evils of tax evasion But, from the form that is suggested in the appendix of the report, I do not think that the loopholes in the case of attempted evasion are plugged, or that we can expect that there will be a fool-proof system of return of personal expenditure or personal taxation as suggested by Prof Kaldor

Clauses 5 and 6 of the Bill provide for the exclusion of certain expenditure from tax In the report of Prof Kaldor, he has exempted certain other expenditure, which cannot be called voluntary expenditure, but which is involuntary or forced expenditure so to say, For example, he has enumerated funeral expenses, expenses of child birth, medical expenses up to a certain extent, accidents like flood, fire and expenses incurred as a result thereof, expenses to treat physical disabilities, etc These expenses are rather in the shape of compulsory expenditure Prof Kaldor has suggested that these expenses may be excluded from taxation I hope and believe that the Select Committee will take into consideration the desirability of the exclusion of such expenditure

Regarding the schedule, I have a suggestion to make Instead of making the rate uniform above a certain level of expenditure, it would be better that the rates of expenditure were arranged in a slab system That would be more equitable so far as the expenditure-tax is concerned I hope the Select Committee will take these suggestions into consideration

Some Hon. Members *rose*—

Mr. Deputy-Speaker: Those hon. Members who have spoken yesterday

[Mr. Deputy Speaker]

would be given a chance only if there is time Those who have not spoken on either of these Bills should have the preference first.

श्री रामशंकर लाल (डुमरियागंज) श्रीमान् उपाध्यक्ष महोदय, मैं इस बिल के उद्देश्य को सपोर्ट करने के लिए खड़ा हुआ हूं। हमारा देश पंचवर्षीय योजना को अपनाये हुए है और इस योजना को कामयाब बनाने के लिए कैपीटल फार्मेशन जरूरी है और और इस के लिए यह टैक्स लगाना जरूरी है।

इसके अलावा जो बात इस बिल के पक्ष में है वह यह है कि इस बिल के जरिये से हम अपने टैक्सेशन की नीव को डाल रहे हैं। आपको याद होगा कि अभी थोड़े दिन हुए कि हमने यह तै किया था कि हम एक सोशलिस्टिक पैटर्न पर चलना चाहते हैं और सोशलिस्ट पैटर्न में यह जरूरी बात होती है कि लोगों की आमदनी में जो डाइवर्जेन्स है उसको जहां तक हो सके टैक्सेशन के जरिये कम किया जाय। यह एक मैजर है जिसके जरिये से हम लोगों को आमदनी में जो डिस्पेरिटी है उसको घटा सकते हैं जिससे लोगों की आमदनी में बहुत ज्यादा अन्तर न रहे।

इस बिल के जरिये से यह कोशिश की गयी है कि लोग ज्यादा खर्च न करें और अगर वह जरूरत से ज्यादा खर्च करते हैं तो उस पर टैक्स लगाकर आमदनी की जा सके जिससे हम अपने मुल्क को बनाने में और अपने काम को पूरा करने में कामयाब हो सकें।

इस टैक्स के सिलसिले में यह कहा गया है कि इसमें से फ्यूनरल और मैरिज वगैरह के खर्चों को निकाल दिया जाना चाहिए। लेकिन मेरे खयाल से अगर ऐसा कर दिया जायेगा तो इसमें फिर कुछ रह ही नहीं जायेगा। जो खर्च कि निकाल देने चाहिए उनके लिए तो इसमें पहले से ही प्राबीजन मौजूद है। हम को फ्यूनरल्स में और शादियों में फिजूलखर्ची करते हैं उसको तो कम करना ही चाहिए और इस बिल के जरिये से यह कोशिश की गयी है कि इन कामों में लोग कम खर्च करें। अगर इन खर्चों में हम लोगों को मनमानी करने की छूट दे देंगे तो नतीजा यह होगा कि जो डिस्पेरिटी हम मिटाना चाहते हैं वह नहीं मिट सकेगी। इसलिए यह जरूरी है कि इन चीजों को इसमें शामिल न किया जाये। इन खर्चों को एग्जेम्प्शन की लिस्ट में न रखा जाये। यह बिल तो अभी सिलेक्ट कमेटी को जायेगा और अगर इसमें कोई कमी होगी तो उसको वहां ठीक कर दिया जायेगा।

एक बात इस के बारे में यह कही गयी है कि इस बिल का वर्किंग ऐसा होना चाहिए कि जिसमें लोगों को तकलीफ न हो और वसूली के मैथड्स ऐसे होने चाहिए कि टैक्स आसानी से वसूल हो सके। इसमें कोई दो रायें नहीं हो सकती और मैं समझता हूं कि सिलेक्ट कमेटी ऐसी तजवीज करेगी कि जिससे टैक्स देने वालों को दिक्कत न हो और यह भी ध्यान रखेगी कि टैक्स इवैजन भी न हो सके जिसकी कि मुल्क में बहुत शिकायत है।

इन थोड़े शब्दों के साथ मैं इस बिल के प्रिंसिपल की मुआफिकत करता हूं और उस सपोर्ट करता हूं और आनरेबल फाइनेन्स मिनिस्टर साहब को इसके लिए धन्यवाद देता हूं कि इसके जरिये से उन्होंने हमारी आमदनी में समानता लाने का प्रयत्न किया है जिससे हम सोशलिस्ट पैटर्न ला सकें। यह सोशलिस्ट पैटर्न लाने के लिए नीव का काम करेगा। यह बिल राइट लाइन्स पर लाया गया है और मैं उम्मीद करता हूं कि हर राइट माइंडेड आदमी इसको सपोर्ट करेगा।

Dr. A. Krishnaswami *rose*—

Mr. Deputy-Speaker: Dr. Krishnaswami wants to speak?

Dr. A. Krishnaswami (Chingleput): If you want me to speak.

Mr. Deputy-Speaker: He may speak though that will be a departure from the rule because he is on the Select Committee.

Dr. Krishnaswami: I am thankful to you for having waived the rule that a Member of the Select Committee cannot participate in the debate.

Shri Ranga (Tenali): Need not.

Mr. Deputy-Speaker: There is no rule like that.

Dr. Krishnaswami: Very well, Sir, then it is a convention.

This Bill bristles with many difficulties, difficulties of a procedural and substantive nature, and it would be proper on my part to place before the House these difficulties and invite hon. Members to offer suggestions for surmounting them. I am sure that the Select Committee will derive considerable benefit from such suggestions.

My hon. friend the Finance Minister pointed out with commendable constructiveness that the fact of this tax being new should not be an argument against it. I entirely agree with him. But when he further pointed out that the assessees today are only a limited number, say about 6,000 and that therefore we should not be exercised over this measure, I should also like to suggest that with progressive experience this tax can be widened to cover a larger number of people. Therefore it is all the more imperative that we should examine the principles and the various difficulties that confront us at this very early stage.

Sir, it has been stated in the Statement of Objects and Reasons that this tax acts as a deterrent to expenditure. This cannot be gainsaid, but in its present form it applies to a small group of whom it cannot be said that but for the expenditure tax the members of the group would indulge in large scale expenditure out of current income, still less out of accumulated savings. The class of persons to whom it applies may already be saving a good portion of their income anyway. It would therefore be somewhat optimistic to pin faith on this tax to provide savings.

Let us recognise that while a tax on wealth is meant to diminish savings, tax on expenditure is meant to increase private savings. Consider as against this the immense organisational and administrative tasks which the successful collection of this tax would involve. The system of assessment proposed in Chapter IV, clauses 13 to 17 of the Bill, will in addition impose a liability on the assessees of disclosing details of personal expenditure during the year, a liability which in practice might involve considerable harassment and the burden of keeping detailed accounts of individual and family expenses.

Clause (13) specifies that every person should furnish a return setting forth his expenditure for the previous year. If this and nothing more were involved, there would perhaps be no difficulty. But if the officer is not satisfied, the assessee has to produce such evidence as may be required in support of his return. This means that an assessee has to keep detailed individual and family expenditure accounts. What is more, the officer has the right to probe into every transaction. An expenditure account, after all, is in many cases unlike an income account, a reflection of the personality of the individual. The powers given to an administrative officer to probe into this go far beyond, in my judgment, the permissible limits of State interference. This is particularly annoying because in order to levy expenditure tax one need not give these vast powers to the tax-gathering authority. Indeed the author of the report on tax reform, Mr. Kaldor, suggested a different approach where such details of expenditure except those pertaining to the exempted category were not required to be revealed. The assessee, under his system, was required to declare only

[Dr Krishnaswami]

his total assets at the beginning of the year and at the end of the year and the income during the period His expenditure was to be calculated by adding to his income the difference between the assets at the beginning and the end of the period The very fact that such a system could not be adopted, perhaps for legitimate reasons, in a country like ours is a strong argument for proceeding with caution and for having a form of procedure for assessment which is not inquisitorial in character

15 hrs.

The broader aspects of the case for a tax on spendings have to be examined, and Mr Kaldor's arguments which relate to the theoretical superiority of the expenditure tax over the income-tax have to be brought under review Mr Kaldor points out that an income-tax leaves out of account certain kinds of income which none the less add to a person's capacity to spend The definition of taxable income, according to him, is narrow This argument has, however, been met to a considerable extent by extending the tax net to cover capital gains at super-tax rates To a large extent, the other argument does not apply in our country, because there is as yet no evidence of a considerable proportion of persons adding to their spending by drawing on their wealth, a frame of reference quite different from what Mr Kaldor had in view

Still another argument which is put forward in favour of the expenditure tax is that by excluding savings from its purview, it encourages them. On certain grounds, this sounds very plausible But one would like to point out that people save because they may desire to spend in future Although they may escape when they save, they will none the less bear the tax in future, when they spend out of accumulated savings In fact, it is in order to deter such spending that Mr Kaldor recommends this tax However, it is doubtful, whether a person who is to be taxed on his expenditure will have any great incentive to curtail expenditure, especially when he is going to be taxed at higher rates on his income from investment and on his wealth as well Besides in the type of society that we have, it would be quite difficult to decide the limits of allowable expenditure It is on this matter that I should like hon Members to offer us guidance as to how to separate personal from non-personal expenditures For instance, in the present stage of social evolution, the joint family, or in its absence, strong family ties, determines the responsibilities of an earning member You cannot determine by law who constitute the members of a family Of course, there is the danger that an extended definition of the family would be misused for evasion On the other hand, a purely legalistic definition

Shri T. T. Krishnamachari: There is no danger; it is a fact

Dr. Krishnaswami: I accept the *amendment*

On the other hand, a purely legalistic definition of who constitute the family can lead to hardship, especially in a country where the only form of social security is based on family ties This tax covers today about six thousand people But in course of time, like all taxes, the nets will be cast wider and a larger number will be brought within its meshes

The question which we shall, therefore, have to face at the outset will be whether one has to permit hardship by disallowing expenditure incurred on dependants or whether the expenditure tax officer is to be given the power to decide on the merits of each case, whether particular members of the family are to be considered members of the family for this tax

It may be suggested with force that neither alternative is satisfactory,

Therefore, I, suggest that we should give serious thought on as to how we are going to reconcile the demands of tax reform with those of having social security safeguarded in our system. Unless the social system gets transformed so that the normal family unit of husband, wife and children is the general rule, the enforcement of an expenditure tax is fraught with grave dangers which we cannot afford to overlook, and which, I hope the Select Committee will take into account.

As it is, the absence of family allowances and the fact that the income-tax law does not and probably cannot take account of family commitments already works preferentially in favour of persons with smaller families or lesser commitments. This is neither equitable nor socially desirable, and we would be making things considerably more difficult by adopting a tax on spendings.

These are some of the considerations which I have to place before the House. There is another argument which I should like also to mention at this stage. In any economy, it may be argued that high marginal rates of taxation encourage evasion. It is implicitly assumed by us that by reducing to some extent the highest limits of super-tax and replacing it by a more or less corresponding expenditure tax, the system would become more equitable. But the difficulties of separating the purely personal from the business expenditures are considerable with our present structure, where family businesses abound and where it is not uncommon for business expenditures to be incurred as part of household expenditures. Either the tax liability will be unfairly large, because all expenditure is considered personal expenditure, or there would have to be irritating questioning and cross-questioning in order to arrive at the business element in expenditure. This is a problem that has to be faced.

I do not propose to commit myself at this stage as to whether we are going to find solutions or not. I suggest that many of these problems have to be gone into very carefully, particularly, as we are initiating a new tax for the first time in the world. It is no argument to suggest that today it is only a few that are affected. Today, only a few may be affected, but tomorrow, with more experience, we might have the expenditure tax covering large numbers of people. From this point of view, Sir, we would be particularly thankful to hon. Members, and when I say we, I have in view Members of the Select Committee—if they can throw light on how some of these difficulties might be overcome. If these difficulties can be mitigated in some measure, and if it is decided after all to have an expenditure tax then, while the positive gains may not be as considerable as is envisaged by the imposition of this tax at least we would not have added to the amount of hardships and vexation which are likely to result particularly in a society where we have not as yet developed social security, and where the only form of social security is to be found in family ties.

Shri Sadhan Gupta (Calcutta East): I would point out very briefly certain aspects of this Bill, which the Select Committee should take into consideration in order to make this Bill something which the people expected it to be, a Bill to further the socialist pattern. It is necessary that every Bill that seeks to further the socialist pattern should help rather than hinder the breaking up of the concentration of wealth; also, it should not hinder the process of redistribution of wealth in the community.

The expenditure tax here contains many loopholes just like the wealth tax, which, to my mind, absolutely defeats the purpose. For example, there is an exemption in respect of acquisition and construction of immovable properties. It is common knowledge, that most rich people spend a large part of their fortunes in acquiring or constructing immovable properties in many places, throughout

[Shri Sadhan Gupta]

the country For instance, we have a Birla house in Delhi, Bombay and Calcutta, and I do not know, where else—perhaps in many other places too Similarly, there are rich magnates, who have houses in all conceivable places, in hill stations, in seaside resorts, and all other places where people resort to for recuperation of their health or for pleasure purposes, as well as in the different cities of our country

If this kind of expenditure is to be allowed as an exempted expenditure, I would think it will be doing a mockery of the socialist pattern which we swear by, especially when we say in the last sentence in the Statement of Objects and Reasons of this Bill that it is consistent with the avowed object of socialist pattern of society It is not the object of the socialist pattern of society to allow rich people to build or acquire houses in pleasure resorts throughout the country Therefore, even if it is felt necessary to allow some expenditure on houses a definite limit should be set to that kind of expenditure

The next thing is the exemption of gifts, donations and trusts What is the use of exempting gifts, donations and trusts? That would, I believe, be a potent instrument to defeat the provisions of wealth tax by distributing the wealth between dependants by way of gifts, donations etc and that way not only the expenditure tax but also the wealth tax will suffer As a matter of fact, why should we countenance large gifts donations or trusts which are not beneficial to the public in general? If you want to exempt gifts and donations, set a limit for them, if you want to exempt trusts, describe what kind of tru you want to exempt But for God's sake, do not exempt every kind of gift, every kind of donation or every kind of trust without limit, because by that means I think you will not have left many of the 4500 individuals or the 1500 undivided Hindu families which you expect to be the subject of your assessment

On top of all these allowances, under clause 6 a basic allowance of Rs 24,000 and a further allowance of Rs 5000 for every individual dependant of the assessee are provided That will give most of the richer assessees a clear allowance of Rs 24,000 plus Rs 40,000 for 8 or 10 dependants So they clearly run away with Rs 64,000

Shri T T. Krishnamachari May I tell my hon friend that I mentioned in my opening speech that except in regard to Hindu joint families, so far as the individual is concerned, the total will be restricted to Rs. 35,000?

Shri Sadhan Gupta In that case, they escape with at least Rs 35,000, houses and other things

The other danger is that there are certain exempted categories like acquisition of immoveable properties or business expenditure in sub-clause (1) (a) of clause 5 which would enable the assessee to dodge many taxable expenditures by showing them in the account of those exempted expenditures For business purposes many things happen For example, you keep a domestic establishment It often happens that in many cases, the domestic establishment is charged on the commercial establishment They will be shown as doing something in connection with the business establishment You will have hardly any means of checking this fraud Similarly, in the matter of acquisition of immoveable property, a larger amount may be shown by collusion with the vendor and in that way, certain expenditure, which might have been incurred on items which are taxable, would evade payment of tax

So by providing all these loopholes, it is absolutely not justified to claim that it furthers the socialist pattern. What we want is a very steeply graduated rate of expenditure, because we want the concentration of wealth to be broken up Therefore, even in the case of business expenditure or

investments, a limit should be set. It may be said that in that case investments would be discouraged. If investments are discouraged by measures taken against the concentration of wealth, it is a situation which is absolutely in tune with the socialist pattern of society. Therefore, you have to choose between the two patterns; you cannot have both. If you have socialist pattern, you cannot encourage concentration of wealth by way of investment; if you think it wise to encourage investments and thereby promote the concentration of wealth, it cannot be a socialist pattern. You cannot get out of dilemma, and the only way is to adhere to one pattern rather than to the other and introduce such a pattern of society in which, if the capitalists do not invest, the State will take up the investment and thereby supply the need for which we have to depend on big capitalists today That is the only way to usher in a socialist pattern.

Therefore, I would plead that even in the case of investments and business expenditure, some limit must be set, otherwise, all the 6000 assessees will escape through the loopholes and we may be faced with something like the situation we are faced with in respect of estate duty today. Very great expectations were raised regarding the estate duty, but today we find that the realisation from death duty is very negligible. So in spite of all the great hopes raised, in spite of all the propaganda that has been put forth regarding expenditure tax, I am afraid if these loopholes are not plugged, this tax is going to prove as great a hoax as the death duty.

Now I want to point out one or two small matters also, Regarding the question of income tax practitioners, in replying to the debate on the Wealth Tax Bill, the Minister had stated that there were many practitioners who were not really qualified enough but who had the right to practise as income tax practitioners. For instance, he listed graduates in economics. Now, if you have to exclude any of those practitioners, you have to do it on a general basis. Practice in conection with these taxes —the wealth tax or the expenditure tax—is very much like that in connection with income tax. If you allow, certain practitioners to practise in connection with income tax, there is no reason why you should not allow them to practise in connection with these taxes It may also otherwise create difficulties because usually for these kinds of things the same practitioner is engaged, and that it would be better if the same practitioner is allowed to practise in the matter of all these taxes. If you make any exception, it must be on a general basis and not on a particular basis. Therefore, I would prefer that the clause should stand like this—that whoever is empowered to appear before an income tax tribunal or officer will be empowered to appear also before the expenditure tax officer or expenditure tax tribunal. Because, I take it, they will be the same persons and, therefore, no harm will be done that way If you finally amend the Income-tax Act to restrict the right to practice to certain persons, then, of course, there is ample justification, for the right of practice will be automatically restricted in the case of these taxes also So, I would draw the attention of the Select Committee to these various things and request the Select Committee to formulate schemes first of all to plug the loopholes; secondly, to set a limit on expenditure on every item of exempted expenditure, thirdly, to take away these gifts, trusts and donations and acquisitions and constructions of immovable property, at least after a certain limit, from the exemption from tax; and lastly, to graduate, the rate more steeply and then to reconsider the position of practitioners in the light of the Income-tax law. The Select Committee must do and if it does it, then, this tax will be a potent instrument not only for raising revenue but also for the important purpose, for instance, of fighting inflation as well as discouraging of concentration of wealth in our country.

Shri Naushir Bharucha (East Khandesh) Mr Deputy-Speaker, Sir, it must be a recognised fact that our country is passing through an economic crisis of no mean magnitude The various academic arguments that have been advanced against expenditure tax will not stand scrutiny for a moment even Let us recognise the stark reality that our country has to face, as I said yesterday, for funds for putting through the Second Plan If the Second Plan collapses, I am afraid, the sense of frustration and the economic chaos would be so vast that one shudders to think of the consequences of such an eventuality I, therefore, support this expenditure tax, not merely because, in my opinion, it is just but also because the dire necessity of the country leaves us no other alternative

The hon Finance Minister has already explained that the expenditure tax is a part of an integrated direct personal taxation system, that it has got an egalitarian concept, and these facts must be accepted as correct I have no doubt that a tax on expenditure is bound to be an incentive to save, whatever persons in other interested quarters might say There may be some difference of opinion as to the details and important details but that can be looked into So far as the scheme of the Bill is concerned, I think, by and large, the scheme commends itself because, in the first place, very generous exemptions have been made I do not agree with the former speaker, who said that these exemptions must be deleted These exemptions relate to capital expenditure, for instance, to acquisition of immovable property, fixed deposits gifts premiums etc and payments for provident funds

Take for instance, the case of capital expenditure Surely, when we impose an expenditure tax, the first important thing is that you must distinguish between expenditure and saving or investment It need not be presumed that because capital expenditure is excluded from the computation of taxable expenditure, that altogether goes out, because it may be taxed in the form of income-tax if the capital expenditure yields some return So, by and large, the exemptions though, at first sight, they seem generous are a necessary part of expenditure tax and should remain there until we have greater experience. Thereafter one require to may consider whether these exemptions be deleted or diluted For instance, the exemption relating to gifts and donations In expenditure tax when we say that the person spending so much has to be taxed, obviously, if a gift is made or a donation is made, that should go out because that does not form part of personal expenditure, that is not in the nature of recurring or routine expenditure It may be that later on, next year, the hon. Finance Minister may come with a measure for taxing gifts and donations Then, this loophole may be plugged, but, until we have greater experience of this, I for one would say that the present scheme of the Bill should be retained and it may be modified after some experience

Referring to the incidence of the expenditure tax, I am of the view that even with the suggestion which the hon Finance Minister made this morning, the incidence is not going to be heavy Let us first bear in mind the fact that this may affect 6,000 or, at the most, 25,000 people even if the net is spread far and wide and this category definitely includes people who can afford to pay If we recognise the fact that the definition of income in the Indian Income-tax Act does not give us a correct yardstick for measuring the taxable capacity of a person, then, the logical conclusion is that we must accept other supplementary systems of taxation which go to complete the structure and make it more perfect as an instrument to measure the taxable capacity If that is accepted this expenditure tax becomes invitable.

There are numerous objections that have been raised against this tax. I

shall enumerate some of them. It has been stated that it is a novel experiment. So many taxes have been novel. In England, before 1854 I think, the income-tax was a novel tax but it has come to stay. It has also been stated that no country has got this system of expenditure tax. Unless some country makes a beginning no country will have it. That is hardly an argument that we should not have a tax until somebody has tried it and found it workable. It is also stated that Prof. Kaldor in his book on expenditure has said that if an expenditure tax is introduced there would be no place for wealth or income-tax. I am afraid that is not the correct interpretation. It is true that Prof. Kaldor has said that this integrated system of personal taxation should be accompanied by downgrading of income-tax, which, at its maximum, should not exceed 45 per cent. But, I do not know whether, taking into consideration the peculiar economic conditions existing in India it is necessary that we should copy Prof. Kaldor in every detail and that we should also scaledown our rate of income-tax.

It has also been urged that it is going to be extremely difficult to administer this tax and that it is likely to impose a very great burden on the assessee; the assessee will be required to maintain an account of expenditure in great detail. He will have to maintain books in respect of purchase of capital assets; then, he will have to keep an account of moneys lent, bank balances, bequests and gifts and all other expenditure. It is true that, to a certain extent, keeping of accounts of expenditure will be necessary. But, in this connection I would appeal to the hon. Finance Minister to take into consideration Prof. Kaldor's formula for computing the taxable expenditure in a rough and ready manner. His formula is: "expenditure" should be regarded as equal to cash, and bank balance standing at the beginning of the year plus gifts, bequestions, etc. plus borrowings plus proceeds of investments *minus* loans, investments, cash and bank balance at the end of the year. I submit that this may not give you a very correct measure for computing the taxable expenditure. But, to my mind, in the administration of a system of expenditure tax like this, it is very important that the assessee should not be put to pin-pricks and trouble. It is better that we should derive some less revenue to begin with rather than involve our departments and collection machinery into a morass of details with regard to the computation of taxable expenditure. I, therefore, appeal to the Select Committee to take into consideration a rough and ready method of computing taxable expenditure and the formula suggested by Dr. Kaldor seems to work well.

It is also suggested that there will be very considerable evasion of expenditure tax. Let us admit it is going to be so. How will evasion take place? First, in the nature of gifts. It may be so. There would be more cash transactions than by means of cheques. I admit it is possible to evade expenditure tax by entering into cash transactions and not keeping any records of that. Also by debiting personal accounts to the firm's accounts, it can be evaded. It is also possible by creating false evidence of debts. These things are possible. Let us admit that a person who is bent upon evading expenditure tax can do it within measurable limits simply because there are possibilities of evasion. But, on that account one cannot say that this should be abandoned altogether as a source of revenue.

But, let us also consider some of the valid objections to this tax which, to my mind, require to be removed. I hope the Select Committee will take into account the point raised in righteous indignation by my hon. friend, Pandit Thakur Das Bhargava. Injustice is being done to the joint family. I fully agree with him. It is conceivable that at a time when the Britishers were here they did not enter into the spirit of joint family system and did not understand much about it.

[Shri Nausher Barucha]

They may have resorted to some sort of a rough and ready workable formula and imposed taxes on individuals and joint families. The time has definitely come when justice should be done in these cases.

True, the hon. Finance Minister may feel that if the size of the joint family permissible under the taxation system were to be increased, many people may take refuge under that and evade taxes. Even then I feel, at the cost of evasion of some tax, it is very necessary that delayed justice should be done to the Joint Hindu family system and I hope the Committee will take into account the very fervent and earnest plea made by Pandit Thakur Das Bhargava.

I also feel that in certain respects, exemptions should be enlarged and the expenditure due to death and funeral ceremonies, etc. should be completely exempted and also expenditure due to emergencies If that is done, I think some of the objections would disappear.

It has been stated that there will be administrative difficulties. If that is an objection, many of the taxes would have to be deleted from the statute book. Let us realise that with all the efforts of human ingenuity it is not possible to evolve a taxation system which is perfect in every respect.

If we really mean socialist pattern, Expenditure Tax should be there. For the first time, after seeing the taxation plan of the Finance Minister, I am beginning to feel that the Congress Party is becoming a little serious about the socialist pattern of society. If we are serious about it this system of taxation is inevitable. I repeat what I said. The rich will have to reconcile themselves to the sacrifice which this system of taxation calls upon them to make. That is inevitable in any future society whichever party comes into power. Let not the rich, therefore, howl and say that either the capital formation is deterred or that private personal expenditure is being pried into. The whole country is moving towards socialist pattern of society. There can be no exception to this rule and the sooner the richer class reconciles itself to this inexorable fact, it will be better for them, better for the country and better for our resources of revenues.

श्री वाजपेयी (बलरामपुर) उपाध्यक्ष महोदय, इस विधेयक के मूल में जो उद्देश्य निहित है मैं उसका समर्थन करता हूं। कोई भी व्यक्ति अनाप शनाप व्यय करे यह हमारी परम्परा और संस्कृति के विरुद्ध है। भारतीय संस्कृति मर्यादाओं में विश्वास करती है, और यह मर्यादायें व्यक्तिगत व्यय पर भी लागू होनी चाहियें। जब कोई व्यक्ति अमर्यादित व्यय करता है तो समाज में उसके परिणामस्वरूप ऐसी प्रवृत्तियां पैदा होती हैं जिन से समाज का आधार ही हिल जाता है। इस दृष्टि से व्यय पर मर्यादा लगाई जाय, यह आवश्यक है।

इसके साथ ही हम राष्ट्र निर्माण के यज्ञ में भी लगे हैं। जो भी पंच वर्षीय योजना प्रस्तुत की गई है, उससे मैं पूर्णतया सहमत नहीं हूं, और मैंने इस बात को आपके सम्मुख रखा था कि उस योजना में देश के साधन स्रोतों और जनता की टैक्सों को देने की सहनशक्ति को देखते हुये हेर फेर होना चाहिये। मैं पृष्ठ पेषण नहीं करना चाहता, फिर इसी को दोहराना हमारा उद्देश्य नहीं है, किन्तु फिर भी जो विकास योजनायें हमने अपने हाथ में ली हैं वे सफल हों यह हम सभी व्यक्ति चाहते हैं। राष्ट्र निर्माण का प्रश्न किसी पार्टी का प्रश्न नहीं है। आज सारा संसार भारत की ओर देख रहा है कि हम अपनी सम्पूर्ण शक्ति और क्षमता को एकत्र करके निर्माण योजनाओं को सफल बना सकते हैं या नहीं। इन योजनाओं के लिये हमें धन की आवश्यकता है, और व्यय कर वह धन प्राप्त करने में हमें सहायक होगा, इस दृष्टी से भी उसका स्वागत किया जाना

चाहिये। किन्तु, और इस "किन्तु" के बाद इस विधेयक के सम्बन्ध में जो मेरी आशंकायें हैं उन्हें मैं सदन के सम्मुख उपस्थित करना चाहता हूं।

स्वयं वित्त मंत्री महोदय ने अपने भाषण में यह स्वीकार किया है कि इस ढंग का कर इतिहास द्वारा अभी तक पुष्ट नहीं किया गया है। उनके शब्द हैं :

"This is a form of taxation which has no backing as yet of historical experience."

मैं अपने मित्र श्री भरुचा से सहमत हूं कि यदि यह टैक्स अन्य देशों में नहीं लगाया गया है तो यह कोई कारण नहीं है कि हम अपने देश में न लगायें। हमें दूसरों की नकल करने की ही आवश्यकता नहीं है। हम अपनी अक्ल का भी प्रयोग कर सकते हैं। अन्य देशों में यह टैक्स नहीं है, और केवल हम अपने देश में लगा रहे हैं, इसमें कठिनाई पैदा हो सकती है। कल्पना कीजिये, कोई व्यक्ति इस टैक्स से बचने के लिये सम्पत्ति का संग्रह करता जाता है और संग्रह के बाद उसका व्यय करने के लिये दूसरे देश में चला जाता है। हमारा पड़ोसी देश है, हमारा ही एक अंग, नये राज्य के रूप में विद्यमान हो गया है। मैं निवेदन करूंगा कि इस संभावना पर गम्भीरता से विचार किया जाना चाहिये। हमारा कोई नागरिक यहां संग्रह करे और किसी दूसरे देश में जा कर उसका व्यय करे इस बात को रोकने की आवश्यकता है।

युद्धकाल में अमरीका में एक्सपेंडीचर टैक्स लगाने के बारे में विचार हुआ था और प्रोफेसर फिशर ने उसके सम्बन्ध में कुछ सुझाव अमरीकी सरकार के सम्मुख रखे थे। उस समय की अमरीका की सरकार वर्तमान सरकार की तुलना में अधिक प्रगतिशील मानी जाती है। किन्तु व्यावहारिक कठिनाइयों के कारण अमरीकी सरकार ने प्रोफेसर फिशर के उस सुझाव को स्वीकार नहीं किया और अमरीका में एक्सपेंडीचर टैक्स नहीं लगाया गया। मैं यह मानता हूं कि हमारी परिस्थिति अमरीका से सर्वथा भिन्न है। किन्तु टैक्स को लगाने में और उसे वसूल करने में जो व्यावहारिक कठिनाइयां हैं उनको हम दृष्टि से ओझल नहीं कर सकते। वित्त मंत्री महोदय ने अपने भाषण में इस बात को स्वीकार किया है कि इस टैक्स के लिये प्रभावशाली प्रशासनिक व्यवस्था होनी चाहिये। मैं अंग्रेजी में उनके शब्दों को दुहराऊंगा

"It is a tax which, given effective administrative arrangements...."

और आगे भी उन्होंने कुछ कहा है। अब इस बात की ओर भी ध्यान देना आवश्यक है कि क्या "इफैक्टिव एडमिनिस्ट्रेटिव एरेंजमेंट", प्रभावशाली प्रशासनिक व्यवस्था, हम निर्माण कर सकते हैं। अभी तक का जो अनुभव है वह इस दृष्टि से उत्साहवर्धक नहीं है और मुझे आशंका है कि इसमें भविष्य में भी कितना सुधार किया जा सकेगा। हमारे पास जो भी लोग हैं उन से हम अच्छी तरह से परिचित हैं। उनके हाथों में जब इस टैक्स का प्रबन्ध करने के अधिकार रख दिये जायेंगे तो उससे परेशानियां नहीं होंगी, उत्पीड़न नहीं होगा, इसको विश्वासपूर्वक नहीं कहा जा सकता

यह टैक्स व्यक्तिगत जीवन में, पारिवारिक जीवन में, उसकी पवित्रता में और उसके रहस्यों में राज्य को प्रवेश करने के लिये जितने विस्तृत अधिकार देता है उनसे सचमुच में अन्तःकरण में आशंकायें उत्पन्न होती हैं। केम्ब्रिज यूनीवर्सिटी के डा० ए० के० फ़ॉस्टर ने इस बात को स्पष्ट किया है। उन्होंने कहा है कि इस बात पर विचार होना चाहिये कि क्या राज्य को व्यक्तिगत जीवन में प्रवेश करने के इतने अधिकार दिये जायें :

"Whether it is reasonable for the State to require such a degree of information as would be needed

[श्री वाजपेयी]

from the tax-payer about his activities."

और कर संग्रह करने की हमारी जैसी प्रणाली है और जैसे व्यक्ति है उनके द्वारा इसका दुरुपयोग न हो इस बात की सावधानी रखना आवश्यक है । प्रोफेसर काल्डर ने स्वयं इस बात को स्वीकार किया है कि इस टैक्स को यदि लागू किया गया तो अन्तरिम काल में अनेक कठिनाइयां खड़ी होंगी । हो सकता है कि जहां यह टैक्स लागू होने वाला है वहां लोग बैंकों मे से अपनी सम्पत्ति को निकाल लें और इसलिये उन्होंने इस बात का सुझाव दिया है कि सभव है कि जितने भी बैंकों के नोट चल रहे है उन्हे हमको वापस लेना पड़े ।

"demonetization of existing bank notes."

जो संकेत प्रोफेसर काल्डर ने दिया है, मै नही समझता कि वित्त मत्री महोदय इतना गम्भीर कदम उठाने का विचार कर रहे है । ऐसा करना भी नही चाहिये । किन्तु इस टैक्स के फलस्वरूप अन्तरिम काल से जो भी कठिनाइयां उत्पन्न होंगी उनका विचार आवश्यक है ।

मुझे यह देख कर सचमुच मे खेद हुआ है कि इस टैक्स के अन्तर्गत जम्मू और काश्मीर को समाविष्ट नही किया गया । कल जो सम्पत्ति कर रखा गया था उसमें जम्मू और काश्मीर को अलग नही किया गया था किन्तु इस टैक्स के कार्य क्षेत्र मे से जम्मू और काश्मीर को निकाल दिया गया है । मैं नही जानता कि किन विशेष कारणों से ऐसा किया गया है । यदि वहां सम्पत्ति कर लग सकता है तो सम्पत्ति के व्यय पर कर क्यो नही लग सकता । मै समझता हूं कि इस बात पर फिर से विचार किया जाना चाहिये । मैं आशा करता हूं कि प्रवर समिति जम्मू और काश्मीर के सम्बन्ध में कोई अन्तर नहीं करेगी ।

एक और महत्वपूर्ण बात, जिसकी ओर मेरे आदरणीय बुजुर्ग पंडित ठाकुर दास भार्गव ने ध्यान दिलाया है और जिसकी श्री भरूचा ने भी पुष्टि की है, उसकी ओर मै वित्त मंत्री महोदय का ध्यान खींचना चाहता हूं । हिन्दू संयुक्त परिवार की प्रणाली सामाजिक सुरक्षा की सब से श्रेष्ठ पद्धति है जिसे हमने युगों से कसौटी पर कस कर खरा पाया है । जबतक राज्य प्रत्येक बूढ़े के लिये, प्रत्येक विधवा के लिये, प्रत्येक अपाहिज के लिये, भोजन, वस्त्र, निवास और चिकित्सा की व्यवस्था नहीं करता, तब तक सयुक्त हिन्दू परिवार की प्रणाली सामाजिक सुरक्षा पद्धति के रूप में रखी जानी चाहिये । उसे तोड़ने का प्रयत्न नही होना चाहिये । काल प्रवाह के कारण वह टूट रही है इसे मै स्वीकार करता हू । किन्तु उसे बनाने के बजाय, उसे दृढ़ करने के बजाय हम इस प्रकार की अर्थ नीति का अवलम्बन करे जिससे वह सयुक्त परिवार की प्रणाली बिल्कुल ध्वस्त हो जाये, इससे मै कदापि सहमत नही हूं ।

श्री श्यामनारायण दास (दरभंगा) : उपाध्यक्ष महोदय, सविधान के सातवें शिड्यूल की प्रथम सूची मे उन विषयो का जिक्र किया गया है, जिनके बारे मे केन्द्रीय सरकार— अर्थात् यह सदन—कानून बना सकती है । उस सूची में व्यय कर का कोई जिक्र नही है । उस सूची में ९७ क्रमांक द्वारा इस सदन को उन सभी विषयों मे कानून बनाने का अधिकार है जो विषय किसी भी सूची मे नही है । इस प्रकार दूसरी और तीसरी सूची मे भी इसका कोई उल्लेख नहीं है । मै समझता हूं कि जिस समय संविधान बनाया जा रहा था, उस समय इसके निर्माताओं के दिमाग में यह बात नही आई कि इतनी जल्दी व्यय कर हिन्दुस्तान की कर-प्रणाली में शामिल किया जायेगा । इस लिये यह कहा जा सकता है कि यह सदन एक विशेषाधिकार का प्रयोग कर रहा है ।

15.52 hrs.

[SHRIMATI RENU CHAKRAVARTTY *in the Chair*]

मेरा ख्याल है कि यह विधेयक न केवल कर लगाने के लिये लाया गया है, बल्कि समाज-सुधार भी इसका उद्देश्य है । हमारे देश की जो पुराने जमाने की सामाजिक प्रणाली है, उसमें बहुत तरह के व्यर्थ के खर्च शामिल है, जिन से कोई उत्पादन भी नही होता है और देश को कोई दूसरा फायदा भी नही होता है और व्यर्थ मे धन बरबाद होता है । इस विधेयक के द्वारा वह अपव्यय—फिजूलखर्ची—बहुत हद तक नियन्त्रित हो जायेगा । जैसा कि हम सभी जानते है, हमारी कर-प्रणाली ऐसी होनी चाहिये जिस के द्वारा हमारे प्रशासकीय खर्च के लिये भी रुपया जुटे और साथ ही साथ व्यक्ति या व्यक्तियों का समूह ऐसे काम करने के लिये रुपया संग्रह करे, जिससे देश की सम्पत्ति बढ़े और देश समृद्ध हो । जैसा कि हमारे वित्त मन्त्री महोदय ने बताया है, इस विधेयक का मुख्य उद्देश्य रुपया संग्रह करना नही है, बल्कि अपव्यय को रोकना है और लोगों को इस बात का मौका देना है कि जो उपार्जन वे करते हैं, वे न सिर्फ उसको खर्च कर दे, बल्कि साथ ही बचायें और बचा कर देश की सम्पत्ति को बढ़ायें और समाज को उन्नत करे । इसलिये इस सदन मे किसी ने इस विधेयक का विरोध नही किया है । जहां तहां मत-भेद प्रकट किये गये है, आशंकायें और संदेह प्रकट किये गये है, लेकिन सभी ने एक स्वर से इस विधेयक का समर्थन किया है ।

मैं समझता हूं कि हम अपने देश में जो एक नई और सुसम्बद्ध कर-प्रणाली जारी कर रहे हैं, यह विधेयक उस का एक प्रमुख अंग है । यदि इस को स्वीकृत न किया जाय, तो हमारी कर-प्रणाली एक महत्वपूर्ण कड़ी से वंचित हो जायगी । यह व्यय कर हमारे आय-कर, सम्पत्ति कर और एस्टेट ड्यूटी के लिये सहायक और पूरक के रूप में सिद्ध होगा । अगर हम व्यय-कर न लगायें, लेकिन आय-कर और सुपर टैक्स लगायें, तो देश को न केवल रुपयों की कमी हो जायगी, बल्कि टैक्स प्रणाली के प्रशासन में बहुत कमजोरियां आ जायेंगी और हम अपने देश में एक सुसम्बद्ध और सुधरी हुई कर-प्रणाली स्थापित नही कर सकेंगे । जैसा कि मैं ने पहले विधेयक के सम्बन्ध में कहा था, मैं इस का बहुत स्वागत करता हूं ।

जैसा कि सभी माननीय सदस्यों ने कहा है, यह कर एक नई चीज है और किसी देश का अनुभव हमारे सामने नही है—अपने देश का तो है ही नही । ऐसी अवस्था में प्रवर समिति को, जिस के सुपुर्द यह विधेयक किया जा रहा है, इस पर दूसरे साधारण विधेयकों की अपेक्षा ज्यादा गम्भीरतापूर्वक विचार करने की आवश्यकता होगी। यह सभी का अनुभव है कि यदि किसी विधेयक में—चाहे वह विधेयक अच्छे से अच्छा हो, उसके उद्देश्य कितने ही ऊंचे क्यों न हों— शब्द ठीक न हों, उस का ड्राफ्ट ठीक न हो, या उस में कोई और कमियां रह जायें, तो वह नागरिक को बहुत खलता है और उसका बहुत बुरा प्रभाव पड़ता है । आय-कर हम लगाते है, उस में हमारा उद्देश्य पवित्र होता है, लेकिन यदि उस का प्रशासन ठीक न हो, तो समाज पर बुरा असर पड़ता है । मुझे उम्मीद है कि प्रवर समिति इन सब बातों पर बड़ी सावधानी से विचार करेगी । इस विधेयक में '.डपेंडेंट' शब्द की यह परिभाषा की गई है—

(g) "dependant" means—

(i) where the assessee is an individual, a son or daughter wholly or mainly dependant on the assessee for support and maintenance;

(ii) where the assessee is a Hindu undivided family—

(a) every coparcener other than the *karta*; and

(b) any other members of the family who under any law or order or decree of a court is

[श्री श्रीनारायण दास]

entitled to maintenance from the joint family property;

मैं नहीं जानता कि जो संयुक्त परिवार नहीं है, उस में वृद्ध माता पिता की गिनती डिपेंडेंट में का जायेगी या नहीं। हिन्दुस्तान मे जैसी हमारे समाज की व्यवस्था है, उसमे माता पिता परिवार का अग है। अगर वे सयुक्त परिवार के सदस्य होंगे तो वे उस में आ सकते हैं लेकिन अगर वे संयुक्त परिवार में न हों तो दायभाग के मानने वाले परिवारो में माता पिता को डिपेंडेंट की श्रेणी में आना चाहिये ऐसा मेरा ख्याल है।

जहां तक टैक्स की सीमा का प्रश्न है, धारा ३ के प्रोवाइजो मे कहा गया है कि जिनकी आमदनी—टैक्स लगने वाली आमदनी—साठ हजार रुपयो से कम होगी, उनको यह टैक्स नहीं देना पड़ेगा।

मेरा जहां तक ख्याल है इस तरह की सीमा न रखकर केवल यही रखा जाए कि इतना बेसिक खर्चा होना चाहिए जैसा कि प्रोफेसर कालडोर ने कहा है कि खर्चे की ही सीमा इसमे रखी जानी चाहिए। इसके अन्दर, मेरे विचार से आमदनी की सीमा रखना ठीक नही है। यहा पर आप यह कह सकते हैं कि २५,००० या ३०,००० जो बेसिक खर्च करेगा उसी को यह कर देना पड़ेगा। यदि ऐसा किया गया तो मैं समझता हू कि अधिक अच्छा होगा। ६०,००० आमदनी की जो सीमा निश्चित की गई है, उसको इसमे से हटा दिया जाना चाहिए और खर्च का जो परिमाण है उसका ही जिक्र रहना चाहिए।

16 hrs.

एक चीज की तरफ और मे आपका ध्यान आकर्षित करना चाहता हू। मैं कोई वकील नहीं हू, लेकिन फिर भी इसको मैं आपके विचारार्थ उपस्थित करना चाहता हूं। इसके अन्दर जो स्थायी प्रापर्टी (सम्पत्ति) का जिक्र है, उसके अन्दर जमीन भी आ जाती है या मकानात भी आ जाते हैं या दूसरी चीजें भी आ जाती हैं। मेरे ख्याल में मकान के हां मरम्मत और मेनटिनेंस के लिए जो खर्च होगा वह इस खर्च में नही शामिल किया जाएगा। मेरे ख्याल में जो बड़े बड़े मकान बनाये जाते हैं, या बनाये गये हैं, या बनाये जायेंगे, उन मकानात को रिपेयर और मेनटिनेंस के खर्च का जिक्र इसके अन्दर रहना चाहिए। अगर एक्वाजिशन और कन्स्ट्रक्शन मे यह खर्च आ जाये और वह कानून की दृष्टि मे ठीक हो तब ना ठीक है लेकिन अगर एक्वीजीशन और कन्स्ट्रक्शन के खर्च मे रिपेयर और मेनटिनेंस के खर्च कानून की दृष्टि से न आयें तो इस चीज का इसमें खास तौर से जिक्र होना चाहिए। मकान जो हैं या जो बनेंगे और जो उनके मेनटिनेंस का खर्चा पडेगा उस खर्चे का "खर्चे" की परिभाषा से एग्जेम्प्ट कर दिया जाना चाहिए।

अब जो मैं कहने जा रहा हू, मैं नही जानता कि वह क्लाज ५ में या क्लाज ६ मे आता है या नही। जिस सामाजिक व्यवस्था मे हम रह रहे हैं उसमें इलैक्शन का खर्च भी एक महत्वपूर्ण खर्चा है। बिजिनेस में, मैं समझता हू, वह नही आ सकता है, यह खर्च पांच साल मे हमे एक बार करना पड़ता है और वह यह एक व्यक्तिगत खर्च है। कानून के द्वारा निम्न चुनाव के लिये खर्च की एक सीमा निर्धारित कर दी गई है। बहुत से उम्मीदवार कानून के खिलाफ जा कर भी बहुत ज्यादा खर्च कर देते हैं। लेकिन जहा तक कानून के अन्दर रह कर खर्च करने का ताल्लुक है उस पर तो उम्मीदवार को छूट मिलनी चाहिए। कानून में जितना खर्च करने की इजाजत है उतने खर्चे को तो अवश्य छूट मिलनी चाहिए, एग्जेम्पशन मिलनी चाहिए। यह एक साधारण खर्च है और राष्ट्रीय हित में भी है।

आज का समाज व्यवस्था में एक और खर्च है जिस की ओर मैं आपका ध्यान दिलाना चाहता हूं। उस खर्च को मैं

बेकार समझता हूं और वह यह खर्चा है जो श्राद्धों इत्यादि पर किया जाता है । माता-पिता की मृत्यु के पश्चात पुत्र यह अपना कर्तव्य समझते हैं कि उनके उपलक्ष्य में दान करे, ब्राह्मणों को भोजन करायें । यदि किसी संस्था को वे कुछ रुपया दे दें तो मैं समझता हूं कि शायद वे बच जायेंगे । लेकिन जो भोजन ब्राह्मणों को कराया जाता है या गरीबों को कराया जाता है, या जात बिरादरी वालों को कराया जाता है, उसमें काफी खर्चा हो जाता है । व्यक्तिगत रूप में मैं इसके खिलाफ हूं लेकिन जब हम विधायकों के रूप में खड़े हो कर यहां बोलते हैं तो हम समाज के नियमों के एकदम खिलाफ नहीं जा सकते हैं । इस वास्ते मैं चाहता हूं कि श्राद्ध आदि पर खर्चे की कोई सीमा निश्चित कर दी जानी चाहिये जिस पर छूट दी जा सके । मैं यह नहीं चाहता कि जितना कोई खर्च करे, उस सब को उसको छूट मिल जाय परन्तु कोई सीमा यदि निश्चित कर दी जाए तो अच्छा रहेगा ।

प्रोफेसर कालडोर ने कई बातों का जिक्र किया है । एक बात जिसको मैं बहुत महत्वपूर्ण समझता हूं उसका जिक्र भी यहां करना चाहता हूं और वह है मैडिसिन के बारे में, दवाइयों के बारे में । इसके साथ ही साथ प्राकृतिक प्रकोप जो होते हैं उनका भी मैं जिक्र करना चाहता हूं । प्राकृतिक प्रकोप के अन्दर बहुत से लोगों के मकान यदि गिर नहीं जाते तो बिगड़ अवश्य जाते हैं या उनको भारी क्षति पहुंचती है । तो इन पर तथा दवाइयों पर जो खर्चा हो, उसकी छूट भी मैं चाहता हूं लोगों को मिलनी चाहिये ।

यदि कोई आदमी किसी मुकदमे में अकस्मात फंस जाये और यदि उसको उस मुकदमे में जुर्माना हो जाए तो वह एक ऐसा खर्चा है जिसको रोका नहीं जा सकता है और जो जुर्माना होता है वह देना ही पड़ता है । वह जो जुर्माना होता है जो कि वह अदा करता है, उसकी भी छूट उसको मिलनी चाहिए । यह जुर्माना अदा करना या न करना उसकी इच्छा पर निर्भर नहीं करता है बल्कि उसे इसे जबर्दस्ती देना पड़ता है ।

अन्त में मैं इतना ही कहना चाहता हूं कि यह एक नया विषय है जिस पर हम कानून बनाने जा रहे हैं । इस प्रकार का कानून आज तक हमारे देश में नहीं बना है और न ही दूसरे देशों में बना है । इस वास्ते इस पर गम्भीरतापूर्वक विचार किया जाना चाहिए और जो माननीय सदस्य प्रवर समिति में लिए गए हैं उनका यह कर्तव्य है कि वे इस कानून को ऐसा बनायें कि इसमें कोई त्रुटि शेष न रह जाए और लोगों को बचत करने का प्रोत्साहन मिले तथा लोग अपना धन उत्पादक कार्यों में लगायें । साथ ही साथ इस कानून को इस तरह से व्यवहार में लाया जाए कि लोग इसका स्वागत करें और उनको किसी प्रकार की तकलीफ न हो । इसके साथ ही साथ हमें आशा करनी चाहिये कि इस कानून के द्वारा हमारा आर्थिक सुधार होने के साथ साथ सामाजिक सुधार भी होगा ।

Shri T. T. Krishnamachari: It seems to be my good fortune, Madam, that I am in a position to repeat what I have said this morning, namely, my gratitude to this House for the uniform support for this measure. All the speakers have supported this measure, and I am particularly grateful to my friend who spoke last for the generous support he gave. I think what he mentioned is important; exclusion of election expenditure is something which has to be noted. Even a man who is not spending anything like Rs. 30,000 would perhaps incur a little expenditure which will take his total expenditure well above Rs. 30,000. I think a safeguard is necessary and we have not thought about it. This is where cumulative thinking helps I am sure the Select Committee will take into account what Shri Shree Narayan Das has said on this matter.

[Shri T. T. Krishnamachari]

So far as funeral expenses and marriage expenses are concerned, I do not know if the Select Committee would consider this matter. Probably they will do so. But, I do think in our country we are spending quite a lot of money on marriages and funerals. If by any chance the restrictions we put on expenditure will help to eliminate the dowry system amongst us, I think it would be a great thing. But a person who spends Rs. 40,000 on a marriage and gives a dowry of Rs. 20,000 to a prospective son-in-law may not mind paying Rs. 5,000 or Rs. 6,000 to the Government as tax. I do feel that my hon. friend, Pandit Thakur Das Bhargava, dislikes the old habits dying out. Even a poor man today spends a lot of money on marriages and funerals and it will a great thing if it can be stopped by putting a restriction on expenditure. So, may be some good might come out of this measure. Quite apart from the fact that the rich people would dislike it, the society itself might favour this measure as something which helps them to reform themselves.

In regard to the other points made, I would like to say this. My hon. friend, Shri Mukerjee, made a number of points. I am very grateful to him for telling me that while he would like to support me, he did not feel equal to it. That is my misfortune. Anyway, I think, some of the suggestions that he made arise out of the fact that he did not hear me properly when I made the opening speech.

He had mentioned about the limiting of the amount of total income at Rs. 60,000 as mentioned in the proviso to clause 3. It is a thing which, I said, should be given up. I also said that the limit of overall expenditure should be Rs. 30,000 plus an addition of Rs. 5,000 for one dependent. His complaint was that the rates of expenditure-tax in the Bill were lower than those suggested by Prof. Kaldor. I think I owe an apology not only to the House, and also to the public, but even to Prof. Kaldor, in regard to the various measures that we have introduced. I have not read the report. But that would not be a correct statement if I tell you what I am going to say. I have discussed with him the report. We had five or six meetings and we discussed the whole thing together. He did ask me to indicate what I would like. I said, No, you just write what you like. No Government can give any undertaking to any person who advises that his advice will be accepted in its entirety. He was working as an academician, of course, with some experience of our tax structure, with one realisation which is very firmly based, namely that this tax structure was unsuited for an undeveloped country like India. At any rate, even in the country in which it was started somewhere in 1803, it has ceased to be useful. As he has said, morality in England is supposed to be high. I do not know if it is a fact. But, even there, the bulk of the people who are practically taxed 19 shillings 11 pence in the pound still live very comfortably. Money must be coming from somewhere. That is the basis on which we started off. He did me the courtesy of asking me to mention whether I would like certain points to be stressed. I only told him, we should be free to do what we liked, accept the report or reject it or accept it in part or not at all accept it. He wrote it himself in his own way. Therefore, I cannot completely plead ignorance of what he had in mind. But, the exact form of the report, as I said, I confess I have not read.

For one thing, it is good. Because, if I had read that report, possibly, I should feel guilty every time I departed from that report. My conscience is quite free. I can make changes. Ultimately I do not think any hon. Member who tells me that I have departed from Prof. Kaldor's recommendation will accept my plea when I say, something has gone wrong, Prof. Kaldor recommended it and I put it. You will ask, what about

your own intelligence, what about your responsibility, you are not fit to be a Finance Minister, you cannot judge for yourself. Therefore, with all respect to Prof. Kaldor who had given a considerable amount of thought to our structure and had been extremely helpful to us and to me personally. I was not the Finance Minister then; he did me the courtesy of meeting me a number of times and talking over this particular matter—must say that I take the complete responsibility for whatever proposal I have put forward.

Hon. Members must also realise that Prof. Kaldor felt that our taxes, whether company tax or individul income-tax or sur-tax should not exceed 45 per cent. He suggested seven annas in a rupee. I am sure my capitalist friends often tell me, you accept Prof. Kaldor's report, why don't you accept this? It is easy to tell me that because I have accepted certain recommendations, why not go the whole hog. It will suit them. But, I cannot. After all, we are altering the tax structure to some extent. It is of an experimental character. If the tax yield is bigger, I promise I can make certain changes in certain directions. I will give more and more relief and tighten up in certain directions. May be, we may come to a time when, as Shri H. N. Mukerjee said, our limit may be Rs. 24,000. If we can say that a normal, what we might call a lower middle class family, spends Rs. 3,000 or 4,000, nobody should spend more than Rs. 24,000. If they spend, they must pay the tax. We may come to that time. But, unluckily, that may not happen in my time. As I have said, we have to learn a lot about the way in which this tax works. That is why I do not think it is worth while making it more rigorous.

The point mentioned by Shri H. N. Mukerjee was, why don't you bring it into operation this year. That is to say, it should apply in regard to the expenditure of last year, 1956-57. For one thing, administratively it is not possible for me to carry it out. I do not say I would like to miss the revenue. Secondly, I think it is very unfair: retrospective taxation unless it be to correct an evil. If, as the hon. Member mentioned, these gifts are going to be of such a character that the whole wealth-tax and expenditure-tax and every other tax will be defeated, we can come with a gifts tax and it may apply to the period when evasion is taking place. That would be right because people are trying to evade a particular tax by some other method of evasion. But, normally, I think, springing a new tax on people on their expenditure last year, when there was no intention, no idea of an expenditure-tax, is not right. Besides, even assuming that it is easy, administratively, it is impossible for me this year to deal with the matter because of the peculiarity of the situation that now exists. The Finance Bill has not yet been passed. I expect it to be passed by the 31st of August. Even the old assessment starts only then. Even they have been held in abeyance, except the collection at source under the old rates. It is not possible to introduce it either administravely or on the basis of equity.

A general criticism was made about the Income-tax administration as being ineffective against the richer tax-payers. To some extent, I plead guilty. I am one of those who have never hidden the fact that a large amount of tax is being evaded. I put it fairly high. That is a point which I had stressed even in my budget speech. That is why I am trying to favour the salariat from whose salary I am collecting every pie of the tax due. People who do not have a salary, but get business income or professional income evade taxes. They often happen to be the richer section of the society. It is in order to avoid this evasion, to restrict it, to contract it that we are trying these various taxes, apart from the fact that they have a definite sociological objective also of levelling down wealth. It has a multi-purpose objective. We hope to improve the position.

[Shri T T. Krishnamachari]

The hon Member suggested deterrent punishments I also feel that the present law as it stands is heavily loaded in favour of the evader. It is loaded in favour of the evader It is we have, I think, more than 500 writ applications in the Allahabad High Court which are more than two years old. The collection in U P is round about Rs 5 crores and the arrears are round about Rs 20 crores That is largely due to the fact of the protection that the law affords to a person who does not respect the law I do not want to single out U P for that reason, because I said it is a low collection area In a low collection area, there is a high rate of arrears I do not say in U P everybody is trying to cheat, but there are people who are quick to take recourse to it, and I think there are enough lawyers to accept a writ petition for which a tax of Rs 20 is paid, and probably the lawyer accepts Rs 20 The position is that we have to change the law

Shri H N Mukerjee said why don't you come before us for a change in the law? I may take him at his word I think deterrent punishments are necessary I saw in the papers the other day of simple imprisonment being given for a person who has committed a very serious offence Well, I do not know why judges think of that kind of thing People who have committed serious offences must have heavy deterrent punishment If probably we can get public opinion to accept the position that a tax-evader is a person who ought to be the Government's guest for some time under conditions not very ideal, may be that might probably take away 20 per cent of the evaders And this is my hope that some time we should come before the House asking for powers

Shri Sonavane (Sholapur—Reserved—Sch Castes) The earlier the better

Shri T. T. Krishnamachari: As early as possible, subject to human considerations After all, I have got a terribly overworked machinery. With the addition of these takes, we do hope that over a period of three or four years we shall be able to substantially reduce evasion I am not saying I will eliminate it altogether

Another point that my hon friend Shri Mukerjee mentioned is something with which I completely agree, namely higher emoluments to the income-tax officers The only trouble is the other day in "The Hindu" somebody had written a letter, and he said that the expenditure on the tax-collecting agency has been so much in 1939, so much in 1946 and so much today, while the taxes have not increased proportionately, expenses have gone up Yes It means we are paying more salaries to our people, the cost of living has gone up, but I do feel that particularly up to about Rs 800 or even Rs 1,000 there is justification for quicker promotions, after that it is not necessary What we do is that probably when a person reaches Rs 1,000 he gets a quicker promotion, but the difficult period is when a person starts on Rs 350 Even for I A S the scale is Rs 350—Rs 350—Rs 380—Rs 380 for four years he has to remain at Rs 380 As soon as he gets a job, he marries There are children Once he is posted somewhere, he has to buy a car and take a loan, and all kinds of difficulties come In fact, I had mentioned somewhere I am quite prepared to allow, as far as possible, to the staff who have powers of taxation, quarters so that they will not be under an obligation to the local landlord who must come before them for purposes of assessment Government should provide quarters for these people I am glad Shri Mukerjee agreed with higher emolumeuts

Shri Dasappa (Bangalore): He was thinking of the non-gazetted

Shri T. T. Krishnamachari: Higher emoluments in the income-tax department, I am not saying only non-gazetted I am speaking about gazetted staff of the lower category as well

who take the responsibility for assessment.

Then I come to my friend Pandit Thakur Das Bhargava I was not here to listen to his speech Even if I had been here I could not have understood as he spoke in Hindi One point he mentioned which I will concede namely that we should put in an appropriate provision, similar to section 33A of the Income-tax Act

He had suggested various other changes Naturally all these will be examined Of course, he deplores the provision in regard to Hindu joint families But my trouble is that the Hindu joint family and efficient tax collection do not go together, because that is the biggest waste sluice that we have Under the guise of the Hindu joint family, many things have been done I think it is an unfortunate day for the tax administration of this country when somebody devised this idea of giving a benefit to the Hindu jo nt family Of course, it is breaking down, it is non-existent, it is going away, but it remains as a corporate entity for purposes of taxation when it suits the assessee Sometimes it is very difficult to get out of the clutches of the income-tax officer He will not recognise you are no longer a member of a Hindu joint family, that also is very difficult So, I think it has its benefits as well as well as its curses, but as a person interested in the future well-being of tax administration, I would say the sooner the Hindu joint family goes the better for this country

Pandit Thakur Das Bhargava: Out of the category of those who are assessed?

Shri T. T. Krishnamachari: I think everybody, even a member of a Hindu joint family has an individual existence today Even in Malabar which is the stronghold of this joint family system where the Tarwad is operating, it now no longer exists The socio-economic trouble there is that it has gone and there is nothing to replace it. My friends from the Communist Party from Malabar are all younger sons who cannot be Karanavars, that is the trouble They do not have the right of property, it is somebody else who has the right of property and, that is why they are all Communists today

Dr Krishnaswami also said that we must accept the system suggested by Mr Kaldor I know Dr Krishnaswami has a partiality for professorial advice when it suits him

Shri V. P Nayar (Quilon) And also for the Kaldorian approach

Shri T. T. Krishnamachari. We have all got a Kaldorian approach from one point of view or another

He has told me that he has certain difficulties To the extent of my limited knowledge, I have promised to indicate to him Government's views on the subject I think we will have an opportunity of hearing him again in the Select Committee

My friend Shri Sadhan Gupta and I do not unfortunately agree in regard to ultimate ends We agree in regard to the path in which we have to proceed, but the ultimate ends are different That is so It is not unnatural in a country like ours where one system or other of Vedanta has always determined our outlook in life that Shri Sadhan Gupta should think differently At the present moment we want to be accepted as persons who are endeavouring to create a socialist society, but in that process I do not mean that we should completely destroy whatever exists. We believe in rebuilding, he believes

[Shri T. T. Krishnamachari.]

in destruction, and that is where the difference comes. He has pointed out certain difficulties. Some arise, as I said, from the difference in outlook in regard to ends Some arise because of misconceptions on his part, of not understanding Government's views correctly, but others can be examined and we can see if we can fit them in

Shri Bharucha suggested that we should adopt the Kaldor method of calculating expenditure I do not know if Prof. Kaldor was so keen that his arithmetic should have been adopted After all, the method of tax administration is a thing which has to be left to the administration Principles can be laid down by the professor. Therefore, what he has suggested may be all right from an academic point of view But it would not be possible

For instance, I can mention that I hold certain ideas in regard to land tax I have been speaking about it I have held these views for nearly ten years I have worked on it also I feel that if my advice is accepted by the powers that be, it would produce more revenue and cause less harassment to the small land-owner or at any rate, the man who has not got any surplus to sell

But I find that many Ministers are angry that I have said so Probably, they think that the Union Finance Minister might compel them to change their land tax They probably do not know that the Union Finance Minister has not got the power to do any such thing and that the Union Finance Ministr might also have some academic views. They are no more than academic and my viws have no more validity than Mr. Kaldor's views in this matter

I have more or less completed my tale, and I would again assure my hon. friends that if I have left out anything from the mention that I have made of the various points made by hon. Members, the Select Committee will take cognisance of them. In fact, it shall be our endeavour in in the Central Board of Revenue's Secretariat to put these in a form which the Select Committee can assimilate, so that they can accept such as they like, examine such as they like, or not examine such as they do not like.

Mr. Chairman: The question is:

"That the Bill to provide for the levy of a tax on expenditure be referred to a Select Committee, consisting of—

Shri Asoke K Sen, Shri H C Heda, Shri Prafulla Chandra Borooah, Shri R Jagannath Rao, Shri Muhammed Khuda Buksh, Shri Narendrabhai Nathwani, Shri Shivram Rango Rane, Shri Anand Chandra Joshi, Dr G S. Melkote, Shri G S Musafir, Shri G D Somani, Shri Radheshyam Ramkumar Morarka, Shri Feroze Gandhi, Shri G D Pande, Shri Tribhuan Narayan Singh, Shri R M Hajarnawis, Shri M R Krishna, Shrimati Tarkeshwari Sinha, Dr Ram Subhag Singh, Shri Nemi Chandra Kasliwal, Shri Saif F B Tyabji, Shri Fatehsinhrao Pratapsinhrao Gaekwad, Shri K Periaswami Gounder, Shri B. R Bhagat, Shri U Srinivasa Malliah, Shri N G Ranga, T. C N Menon, Shri Prabhat Kar, Shri Bimal Comar Ghose, Srinivasa Malliah, Shri N G. Shri Laisram Achaw Singh, Shri R K Khadilkar, Shri M R. Masani, H H Maharaja Shri Karni Singhji of Bikaner, Dr A. Krishnaswami and the Mover with instructions to report by the 12th August, 1957."

The motion was adopted.